

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

Original Application No. 222 of 2021 (SZ)

IN THE MATTER OF:

Jagan Kumar. J  
C/o. The Renaissance Foundation,  
Bengaluru.

....Applicant

Versus

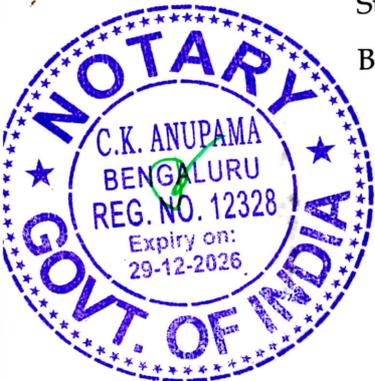
The Principal Secretary,  
Forests, Environment and Ecology Department,  
Bangalore and Ors.

.....Respondents

**AFFIDAVIT FILED ON BEHALF 5<sup>TH</sup> AND 6<sup>TH</sup> RESPONDENTS**

I D. P. Mahendra s/o Late. T. Puttegowda, aged 51 years working as Environmental Officer, having office at Karnataka State Pollution Control Board, Nisarga Bhavan, 3<sup>rd</sup> Floor, Thimmaiah Road, 7<sup>th</sup> D Cross Shivanahalli, Bengaluru 560079, do hereby solemnly affirm and sincerely state as follows:

1. I state that I am the Environmental Officer at the Karnataka State Pollution Control Board, and hence I am well versed with the facts of this case from its records, and I am competent and authorized to swear this affidavit on behalf of the 5<sup>th</sup> Respondent.
2. I state that the Applicant herein, resident of Bengaluru has filed petition/application before Hon'ble National Green Tribunal, Southern Zone (SZ), Chennai with regard to the dumping of waste and discharge of untreated sewage into VengayanaKere/K.R Puram Lake/Tank comprising in Survey No.9 of Krishnarajapuram (K.R.Puram) Village and Survey No. 46 of Sonnathammanahalli Village of K.R. Puram Hobli, Bangalore East Taluk, Bangalore Urban District and hence the same has



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been admitted in Hon'ble NGT (SZ) in the name of Original Application No.222 of 2021(SZ).

3. I state that the 5<sup>th</sup> and 6<sup>th</sup> Respondents crave the leave of this Hon'ble Tribunal to file an Independent Report regarding the action taken by the Karnataka State Pollution Control Board with respect to the prevention and control of Water Contamination in VengayyanaKere/K.R. Puram Lake/Tank located at K.R. Puram and Sannathammanahalli Village, Bengaluru East Taluk, Bengaluru Urban District, which is also the subject matter of the above OA.
4. I state that the 2<sup>nd</sup> and 3<sup>rd</sup> Respondent Bruhat Bengaluru MahanagaPalike (BBMP) is having ownership over the subject VengayyanaKere/K.R. Puram Lake/Tank. The subject waterbody has been classified under Class - D (Propagation of Wild Life, Fisheries) and Class - E (Irrigation, Industrial Cooling, Controlled Waste Disposal).
5. I state that the main reason for pollution is, rapid and large scale urbanization, change in land use pattern, under capacity of sewers, encroachment of sewers, damages to sewerage system and direct discharges from unauthorized layouts in upstream areas which leads to substantial amounts of sewage/sullage flowing in the storm water drains entering the subject lake.
6. I state that the Hon'ble National Green Tribunal, Southern Zone, Chennai has passed an order dated 27.10.2021 in Original Application No.222 of 2021 regarding the above allegations made by the applicant. In the said order, Hon'ble NGT has appointed a Joint Committee and has directed this Joint Committee to inspect the area in question and submit a factual as well as action taken report, if there is any violation found and also Karnataka State Pollution Control Board has been made as Nodal Agency for co-ordination and for providing necessary logistics for this purpose. Further, the spot inspection of the subject lake was carried out by the Joint

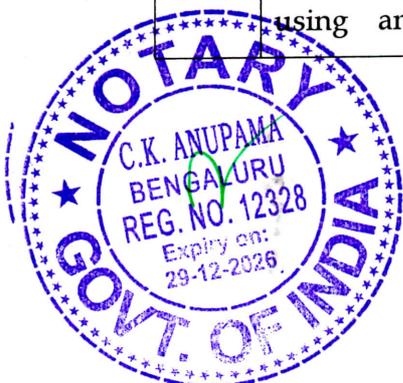


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Committee on 29.11.2021 wherein all the respondents were also accompanied for inspection to ascertain the ground reality. The observations made by the Joint Committee and action taken w.r.t Hon'ble NGT directions issued in the interim order dated 27.10.2021 has been submitted to Hon'ble NGT.

7. I state that the following directions are answered in brief below. The Independent Report, which has been annexed as Annexure - I, in Page 3 - 10, contains detailed

S. No.	Subject Directions	Observations of KSPCB Officers as on 29.11.2021
1.	Whether there is any encroachment in KR Puram Lake/Tank as alleged	As per ADLR recent survey and physical observations, few activities such as NH 75 road, BBMP parks, houses connecting roads, temple and private vacant land were observed which have encroached the lake area. During Inspection it was informed that the development in lake buffer zone has been taken place over a period of 30 to 40 years ago. The Assistant Director of Land Records (ADLR) is the authority to ascertain the extent of lake and the BBMP (Lakes) is the authority responsible to remove/clear all the lake encroached area, providing fencing to the lake.
2.	Whether any garbage or debris is dumped in the lake or in the buffer zone of the lake.  Further, is the waste dumped using any machine or other	Yes, earlier, garbage/debris was being dumped in the buffer zone of the lake. However, during inspection, it was observed that the same has been cleared by BBMP. BBMP is not carrying out any sorting activity. Land outside the lake was used for shifting of



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	methods by involving BBMP officials?	garbage from primary collection vehicle to secondary collection vehicle.
3.	Whether there is any discharge of untreated sewage/septage water discharged into the lake.	<p>Yes, there is entry of untreated sewage into the lake in 3 inlets. [Details of sewage discharge are in Page 4 of the Independent Report, Annexure I]</p> <p><b>Action Taken by KSPCB:</b></p> <p>KSPCB has insisted on provision of Sewage Treatment Plants/Effluent Treatment Plants for all projects. Action is being initiated against all defaulters. [Details of sewage discharge are in Page 5 of the Independent Report, Annexure I]</p> <p>KSPCB has issued notices to concerned departments regarding the control of sewage entry into the lake, solid waste dumping in lake buffer and lake rejuvenation:</p> <p>Notice to BWSSB dated 30.03.2011 - Filed herewith as <b>Annexure - III</b>.</p> <p>Notice to BBMP &amp; BWSSB dated 21.01.2019 - Filed herewith as <b>Annexure - IV</b>.</p> <p>Notice to BWSSB dated 20.11.2020 - Filed herewith as <b>Annexure - IV</b>.</p> <p>Notice to BBMP dated 23.11.2020 - Filed herewith as <b>Annexure - V</b></p>
4.	Whether the quality of water has been contaminated on account of such illegal activities and who is responsible for such things	<p>KSPCB has been monitoring the water quality of the lake on monthly basis. The complied analysis reports from April, 2017 to September, 2021 are filed herewith as <b>Annexure - VI</b></p> <p>KSPCB has collected samples at four different sides of the lake on 10.11.2021. The analysis</p>



*leg*

		<p>results of the said samples are attached herewith as <b>Annexure - VIII</b>.</p> <p>BWSSB is the authority to take up the Underground Drainage (UGD) works and connect all the missing links to their STPs in order to control the sewage flow in storm water drains.</p>
5.	<p>On assessing any damage caused, calculation of Environmental Compensation, remedial measures for restoration</p>	<p>Taking note of the reasons for pollution of the subject waterbody such rapid urbanisation, under capacity of sewers etc., as mentioned in Para 5 above, the Joint Committee has directed BWSSB to submit an action plan.</p> <p>KSPCB will take steps to identify polluters and take appropriate action.</p>
6.	<p>Testing sediment samples from the lake and testing the same.</p>	<p>The analysis report of the sediment samples has been filed herewith as Annexure <b>VIII</b></p> <p>The results are that the concentration limits are within the limits prescribed under Schedule II, Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 with specifications for compost quality stipulated under Schedule II, Solid Waste Management Rules, 2016. <b>Therefore, it was ascertained that the lake sediment was non-hazardous.</b></p>
7.	<p>Whether Municipal Solid Waste (Management and Handling) Rules, 2016 are being followed by</p>	<p>Yes. Strict directions have been given by the Committee to BBMP (SWM) officials to shift this transfer station to their newly identified land near T.C.Palya of KR Puram ward at the</p>



*ref*

<p>BBMP in that area and the directions issued by O.A.No. 606/2018 have been complied with and if not, what is the nature of action taken by KSPCB in this regard against the local bodies</p>	<p>earliest and to stop dumping/sorting of garbage/debris at KR Puram lake.</p> <p>Action taken by KSPCB: KSPCB, in compliance of Solid Waste Management (SWM) Rules, 2016 and Hon'ble NGT's Order in O.A. No. 606/2018, held meetings to review the progress made in SWM management. The latest such Board Meeting was on 20.01.2021 and 22.07.2021. BBMP has been issued directions. The Action Taken Report in O.A. No. 606/2018 is annexed herewith as Annexure - IX.</p>
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8. I state that the subject matter, that is the pollution of VengayyanaKere/KR Puram Lake/Tank has been dealt with the following cases/applications:

- (i) In W.P. No. 38401/2014 before the Hon'ble High Court of Karnataka
- (ii) Case Number Compt/LOK/BCD/2851/2018/DRE-03 before the Hon'ble Karnataka Lokayukta
- (iii) In O.A. No. 111/2020 before this Hon'ble NGT (SZ), at Chennai [Issue of chemical frothing is dealt with in this Original Application]

9. I state that the Karnataka State Pollution Control Board is putting forth the following recommendations/remedial measures for ensuring survival of VengayyanaKere/K.R.Puram Lake/Tank:

- 1) The BWSSB shall not give any more sewage connections to the UGD in the areas where the sewer network is not connected to terminal STP and also shall take immediate steps to connect the missing links.
- 2) The BWSSB shall take immediate action to replace the inadequate sewer line due to vertical development.



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- 3) The BWSSB shall encourage treated water from STPs to be utilized for public parks, construction activities, vehicle service stations including KSRTC, BMTC Depots & Railways.
- 4) BWSSB shall take up sewerage network along with the water supply works simultaneously.
- 5) The BWSSB shall initiate action to plug the leakages of water in the supply line on top priority.
- 6) BWSSB/BDA/BBMP shall establish STPs on the upstream of Lakes to treat the sewage before it joins the Lake. This improves the water quality in the Lake and also recharges the ground water table. (Recommended to establish decentralized STPs in the each lake catchment area).
- 7) The BBMP shall identify the abandoned quarries & set up processing facility for disposal of the C & D waste and as per the Rule of 2016 notified by MoEF & CC, GoI after obtaining necessary permission from KSPCB to avoid disposal of C & D waste in the lake bed areas.
- 8) The BBMP shall take action to link primary drains between the lakes, removal of the encroachment and construction of storm water drains wherever it has not been done.
- 9) The BBMP shall provide screens to the storm water drains at regular intervals in the major storm water drains to prevent carryover of solid waste/ garbage / floating matter.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record the above-mentioned facts, take the Independent Report of the 5<sup>th</sup> and 6<sup>th</sup> Respondents along with Annexures, and pass such order (or) any other orders as this Hon'ble Tribunal may deem fit and proper in this case and thus render justice.



DEPONENT

*N. Reddy*  
**ಪಂಪರ ಅಧಿಕಾರಿ**  
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
 ಬೆಂಗಳೂರು-ಮಹಾದೇವಪುರ, ಬೆಂಗಳೂರು

**ENVIRONMENTAL OFFICER**  
 Karnataka State Pollution Control Board  
 Bangalore-Mahadevapura, Bangalore

VERIFICATION

I D. P. Mahendra s/o Late. T. Puttegowda, aged 51 years working as Environmental Officer , having office at Karnataka State Pollution Control Board, Nisarga Bhavan, 3<sup>rd</sup> Floor, Thimmaiah Road, 7<sup>th</sup> D Cross, Shivanahalli Bengaluru 560079 do hereby verify that the above mentioned contents are true to my personal knowledge and that I have not suppressed any material fact.

Dated at Bengaluru on this the 14<sup>th</sup> day of March, 2022

DEPONENT

*Ref*  
ಪರಿಸರ ಅಧಿಕಾರಿ  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಬೆಂಗಳೂರು-ಮಹಾದೇವಪುರ, ಬೆಂಗಳೂರು

**ENVIRONMENTAL OFFICER**  
Karnataka State Pollution Control Board  
Bangalore-Mahadevapura, Bangalore



SWORN TO BEFORE ME

*C.K. Anupama*  
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BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

Original Application No. 222 of 2021 (SZ)

IN THE MATTER OF:

Jagan Kumar. J  
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INDEX TO INDEPENDENT REPORT AND ANNEXURES FILED ON BEHALF OF 5<sup>TH</sup> & 6<sup>TH</sup>

RESPONDENTS

S. No.	DESCRIPTION OF DOCUMENTS		PAGE NO.
1.	<b>Annexure - I</b>	<b>Independent Report</b>	<b>1</b>
2.	<b>Annexure - II</b>	Notice to BWSSB dated 30.03.2011	<b>13</b>
3.	<b>Annexure - III</b>	Notice to BBMP & BWSSB dated 30.02.2011 and 21.01.2019	<b>23</b>
4.	<b>Annexure - IV</b>	Notice to BWSSB dated 20.11.2020	<b>35</b>
5.	<b>Annexure - V</b>	Notice to BBMP dated 23.11.2020	<b>37</b>
6.	<b>Annexure - VI</b>	Water Analysis Report	<b>39</b>
7.	<b>Annexure - VII</b>	Water Sample Analysis Report	<b>43</b>
8.	<b>Annexure - VIII</b>	Analysis Report of Sediment Samples	<b>47</b>
9.	<b>Annexure IX</b>	Action Taken Report in O.A. No. 606/2018	<b>48</b>

Dated at Chennai on this the 26<sup>th</sup> day of March, 2022

M. R. Gokul Krishnan

Counsel for 5<sup>th</sup> and 6<sup>th</sup> Respondents

**Independent Report of Karnataka State Pollution Control Board regarding action taken by the Board w.r.t. prevention and control of Water Contamination in Vengayyana Kere/K.R.Puram Lake/Tank and w.r.t Hon'ble NGT OA No.222 of 2021 (SZ) in respect of Vengayyana Kere/K.R.Puram Lake/Tank located at K.R.Puram and Sannathammanahalli Village, K.R.Puram Hobli, Bengaluru East Taluk, Bengaluru Urban District**

**Preamble:**

Vengayyana Kere/K.R.Puram Lake/Tank is located at Krishnarajapuram (K.R.) Puram and Sannathammanahalli Village, K.R.Puram Hobli, Bengaluru East Taluk, Bengaluru Urban District. Bruhat Bengaluru Mahanaga Palike (BBMP) is having the ownership of the lake. The lake is having 3 inlets and the details are as below:

1. At Meenakshi temple side
2. At BWSSB STP (old 20 MLD) side
3. At TC Palya Signal (Bhattarahalli side)

The lake has one weir and the overflow from the said weir further joins Yelemallappa Chetty Lake/Tank. This office is monitoring the lake water quality on monthly basis and water quality conforms to Class D- Propagation of Wild Life, Fisheries & Class E-Irrigation, Industrial Cooling, Controlled Waste Disposal. The compiled analysis results for the period from April 2017 to September 2021 are enclosed as **Annexure-I**.

The paramount reason for pollution of Vengayyana Kere/K.R Puram Lake/Tank is sewage/sullage flowing in the storm water drains entering the said lake, rapid and large scale urbanization, change in land use pattern, under capacity of sewers, encroachment of sewers, damages to sewerage system and direct discharges from unauthorized layouts in upstream areas etc., leading to substantial quantity of sewage flowing in the storm water drains.

Earlier, based on the complaints received at KSPCB, the Board has issued notices to the concerned departments w.r.t control of sewage entry into the lake & solid waste dumping in lake buffer.

Additionally, it is also important to note that based on the complaints received at different Hon'ble authorities, the issue of pollution of Vengayyana Kere/K.R.Puram Lake/Tank is being dealt before Hon'ble High Court of Karnataka vide W.P.No.38401/2014 & Hon'ble Karnataka Lokayukta, vide

Case number Compt/LOK/BCD/2851/2018/DRE-03. Further, it is to be noted that, Vengayyana Kere/K.R.Puram Lake/Tank is a part of South Pinakini/South Pennar/Thenpennai River and the issue of Frothing of chemical foam in this River has also been dealt before Hon'ble NGT vide OA no.111 of 2020 (Southern Zone). The case has been disposed vide order dated 28.06.2021 wherein directions have been issued regarding implementation of recommendations made by the Joint Committee.

Sri. J.Jagan Kumar, resident of Bengaluru has filed petition/application before Hon'ble National Green Tribunal, Southern Zone (SZ), Chennai with regard to the dumping of waste and discharge of untreated sewage into Vengayyana Kere/K.R.Puram Lake/Tank comprising in Survey No.9 of Krishnarajapuram (K.R.Puram) Village and Survey No. 46 of Sonnathammanahalli Village of K.R. Puram Hobli, Bangalore East Taluk, Bangalore Urban District and hence the same has been admitted in Hon'ble NGT (SZ) in the name of Original Application No.222 of 2021(SZ).

The Hon'ble National Green Tribunal, Southern Zone, Chennai has passed an order dated 27.10.2021 in Original Application No.222 of 2021 regarding the above allegations made by the applicant. In the said order, Hon'ble NGT has appointed a Joint Committee and has directed this Joint Committee to inspect the area in question and submit a factual as well as action taken report, if there is any violation found and also Karnataka State Pollution Control Board has been made as Nodal Agency for co-ordination and for providing necessary logistics for this purpose. Further, the spot inspection of Vengayyana Kere/K.R.Puram Lake/Tank was carried out by the Joint Committee on 29.11.2021 wherein all the respondents were also accompanied for inspection to ascertain the ground reality. The observations made by the Joint Committee and action taken w.r.t Hon'ble NGT directions issued in the interim order dated 27.10.2021 has been submitted to Hon'ble NGT.

Now, apart from the above the detailed actions taken by KSPCB are herewith submitted as the independent report of KSPCB which is as below:



Directions No.	Subject of Direction	Observations of KSPCB Officers as on 29.11.2021	Action Taken
1	Whether there is any encroachment in KR Puram Lake/Tank as alleged	<p>As per ADLR recent survey and physical observations, few activities such as NH 75 road, BBMP parks, Houses, connecting roads, temple and private vacant land were observed which have encroached the lake area.</p> <p>During inspection, it was informed that, the development in lake buffer zone has been taken place over a period of 30 to 40 years ago.</p> <p>The, Assistant Director of Land Records (ADLR) is the authority to ascertain the extent of Lake and the BBMP (Lakes) is the authority responsible to remove/clear all the lake encroached area, providing fencing to the lake.</p>	-
2	Whether any garbage or debris is dumped in the lake or in the buffer zone of the lake	<p>Yes, earlier, garbage/debris was being dumped in the buffer zone of the lake. However, during inspection, it was observed that, the same has been cleared by BBMP. BBMP is not carrying out any sorting</p>	-

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	<p>activity. Land outside the lake (outside the gate of front side of lake) was used for shifting of garbage from primary collection vehicle to secondary collection vehicle.</p>		
3	<p>Whether there is any discharge of untreated sewage/septage water discharged into the lake</p>	<p>Yes, there is entry of untreated sewage into the lake. The lake is having 3 inlets and the details are as below:</p> <ol style="list-style-type: none"> <li>1. At Meenakshi temple side</li> <li>2. At BWSSB STP (old 20 MLD) side</li> <li>3. At TC Palya Signal (Bhattarahalli side)</li> </ol> <p>The paramount reason for pollution of Vengayyana Kere/K.R Puram Lake/Tank is sewage/sullage flowing in the storm water drains entering the said lake, rapid and large scale urbanization, change in land use pattern, under capacity of sewers, encroachment of sewers, damages to sewerage system and direct discharges from unauthorized layouts in upstream areas etc., leading to substantial quantity of sewage flowing in the storm water drains.</p>	<p>KSPCB has insisted for the provision of Sewage Treatment Plants (STP)/Effluent Treatment Plants (ETP) for all units/organisations/construction projects covered under consent mechanism throughout Karnataka State. Through this process, KSPCB has ensured that all projects have provided in-house STPs/ETPs for treatment of sewage/trade effluent and also provided dual plumbing system to reuse the treated sewage/effluent. Action is also being initiated against the defaulters identified by the Officers during their inspections.</p>

*Neddy*

Further, keeping in view of pollution of lakes in Bengaluru & of the opinion that, establishment of STPs in Group housing projects, commercial establishments and such other institutions help in prevention of pollution of water bodies apart from reducing fresh water demand in such establishments as Bangalore is facing shortage of fresh water supply by BWSSB, the Government of Karnataka has issued order on 19-01-2016, vide FEE 316 EPC 2015, in order to ensure in-house treatment of sewage generated in group housing projects, commercial establishments and such other institutions and to ensure reuse of treated water for non potable uses apart from prevention of pollution of lakes and other water bodies. As per the said notification, consent from KSPCB is required for the following projects and these activities needs to install STP compulsorily:

- (i) All residential group housing projects/apartments with 20 units and above or having total BUA of 2,000 sq.m including basement
- (ii) Commercial constructions projects (commercial complexes, office, IT related activities etc) with total built up area of 2,000 sq.m and above
- (iii) Educational institutions with or without hostel facility having total built up area of 5,000 sq.m and above
- (iv) Townships and area development projects with an area of 10 acres and above

Also, earlier, based on the complaints received, KSPCB had issued notices to the concerned departments w.r.t control of sewage entry into the lake & solid waste dumping in lake buffer and lake rejuvenation. The details are as below:

1. Issued notice to BWSSB dated 30.03.2011. Copy of the notice issued is herewith Annexed as **Annexure-II**.
2. Issued notice to BBMP & BWSSB dated 21.01.2019. Copy of the notice issued is herewith Annexed as **Annexure-III**.
3. Issued notice to BWSSB dated 20.11.2020. Copy of the notice issued is herewith Annexed as **Annexure-IV**.
4. Issued notice to BBMP dated 23.11.2020. Copy of the notice issued is herewith Annexed as **Annexure-V**.



4

Whether the quality of the water has been contaminated on account of such illegal activities and who is responsible for such things

KSPCB is monitoring the lake water quality on monthly basis and water quality conforms to Class D- Propagation of Wild Life, Fisheries and Class E- Irrigation, Industrial Cooling, Controlled Waste Disposal.

The compiled analysis results for the period from April 2017 to September 2021 are annexed as Annexure-I. Further, KSPCB has collected water samples at four different sides of the lake on 10.11.2021. The analysis results of the said samples are as below:

Sr.No.	Sampling location	Inference
1	East kodi	Class D
2	South Side	Class D
3	West Side	Class D
4	North Side	Class D

The analysis results of the above are herewith annexed as Annexure-VII.

KSPCB will continue to monitor the lake water quality on monthly basis and submit report to the Committee.

		<p>BWSSB is the authority to take up the Underground Drainage (UGD) works and connect all the missing links to their STPs in order to control the sewage flow in storm water drains.</p>	
5	<p>Whether the allegation of segregation of waste dumped in that area is taking place by using any machine or other methods by involving the officials of BBMP</p>	<p>Yes, earlier, garbage/debris was being dumped in the buffer zone of the lake. However, during inspection, it was observed that, the same has been cleared by BBMP. BBMP is not carrying out any sorting activity. Land outside the lake (outside the gate of front side of lake) was used for shifting of garbage from primary collection vehicle to secondary collection vehicle.</p>	<p>-</p>
6	<p>Whether if any damage has been caused to environment on account of such illegal activities, they are directed to assess the damage caused to the environment and also assess the Environmental Compensation (EC) and also to suggest the methods by which the same can be restored to its original</p>	<p>The paramount reason for pollution of Vengayyana Kere/K.R Puram Lake/Tank is sewage/sullage flowing in the storm water drains entering the said lake, rapid and large scale urbanization, change in land use pattern, under capacity of sewers, encroachment of sewers, damages to sewerage system and direct discharges from unauthorized layouts in upstream areas etc., leading to substantial quantity of sewage flowing in the storm water drains. Hence, the</p>	<p>Measures will be taken to identify the polluters and notices will be issued.</p>

*Neel*

	position.	Committee directed the BWSSB authority to submit action plan with respect to stoppage of entry of sewage into the lake.	
7	The committee is directed to take water as well as sediment samples from the lake and if there is any contamination found, find out the source and take appropriate action against those persons who are responsible for the same in accordance with Law.	KSPCB has collected both water as well as sediment samples from the lake. The inference of lake water samples are same as detailed at direction no.4.	Further, KSPCB has collected sediment samples at four different sides of the lake on 12.11.2021. The analysis results of the said samples are herewith annexed as <b>Annexure-VIII</b> . The analysis results are compared with the Concentration limits stipulated under Schedule II of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 and with Specifications for compost quality stipulated under Schedule II of Solid Waste Management Rules, 2016 and it is noted that, the analysis results are within the limits stipulated under above said Rules. Hence, it can be ascertained that, the lake sediment is non-hazardous in nature.

*Nuf*

8	<p>Whether Municipal Solid Waste (Management and Handling) Rules-2016 are being followed by the BBMP in that area and the directions issued by the Hon'ble NGT in OA No.606/2018 have been complied with and if not, what is the nature of action taken by the KSPCB in this regard against the local bodies.</p>	<p>Yes, earlier, garbage/debris was being dumped in the buffer zone of the lake. However, during inspection, it was observed that, the same has been cleaned and cleared by BBMP.</p> <p>Strict directions have been given by the Committee to BBMP (SWM) officials to shift this transfer station to their newly identified land near T.C.Palya of KR Puram ward at the earliest and to stop further dumping/sorting of garbage/debris at KR Puram lake.</p>	<p>KSPCB through its network of regional offices has regularly inspected the facilities operated by BBMP. For any non-compliance observed, Board has issued notices, directions and conducted personal hearings. In furtherance of direction issued by the Hon'ble NGT for implementation of compliance of Solid Waste Management (SWM) Rules, 2016, frequent meetings were held under the chairmanship of Hon'ble Chairman of State Level Committee (SLC) (Constituted as per Hon'ble NGT, Principal Bench, New Delhi Order O.A No.606/2018) with BBMP officials reviewing the progress made in SWM which includes Construction and Demolition (C and D) Waste Management, Plastic Waste</p>
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Management, Bio-Medical Waste (BMW) management, E-waste management, and Hazardous waste management as there was a need to give special attention with regard to SWM by BBMP as more than half the SW generated in the entire state is in Bengaluru. During latest meetings held on 20.01.2021 and 22.07.2021 few important directions have been issued by the Board to BBMP. However, BBMP is yet to submit compliance report. To further lay stress on this important issue, a Demi-Official letter has been addressed to the Chief Commissioner, BBMP inviting his attention to the matter. The details of directions given by the Board to BBMP and action taken report with respect to directions issued by the Hon'ble NGT in OA No.606/2018 submitted by KSPCB is herewith annexed as **Annexure-IX**.



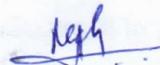
Given this factual background, it is respectfully submitted that the Karnataka State Pollution Control Board has taken all necessary steps at regular intervals towards protection of the lake and water environment at the Vengayyana Kere/K.R Puram Lake/Tank and it is re-iterated that, this issue has also been dealt before Hon'ble NGT vide OA No. 111 of 2020, Hon'ble Karnataka Lokayukta & Hon'ble High Court of Karnataka.

In view of all the above, KSPCB is putting forth below said recommendations/remedial measures for ensuring survival of Vengayyana Kere/K.R Puram Lake/Tank and other Bengaluru lakes.

1. The BWSSB shall not give any more sewage connections to the UGD in the areas where the sewer network is not connected to terminal STP and also shall take immediate steps to connect the missing links.
2. The BWSSB shall take immediate action to replace the inadequate sewer line due to vertical development.
3. The BWSSB shall encourage treated water from STPs to be utilized for public parks, construction activities, vehicle service stations including KSRTC, BMTC Depots & Railways.
4. BWSSB shall take up sewerage network along with the water supply works simultaneously.
5. The BWSSB shall initiate action to plug the leakages of water in the supply line on top priority.
6. BWSSB/BDA/BBMP shall establish STPs on the upstream of Lakes to treat the sewage before it joins the Lake. This improves the water quality in the Lake and also recharges the ground water table. (Recommended to establish decentralized STPs in the each lake catchment area).
7. The BBMP shall identify the abandoned quarries & set up processing facility for disposal of the C & D waste and as per the Rule of 2016 notified by MoEF & CC, GoI after obtaining necessary permission from KSPCB to avoid disposal of C & D waste in the lake bed areas.
8. The BBMP shall take action to link primary drains between the lakes, removal of the encroachment and construction of storm water drains wherever it has not been done.
9. The BBMP shall provide screens to the storm water drains at regular intervals in the major storm water drains to prevent carryover of solid waste/ garbage / floating matter into the lake.

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It is respectfully submitted that KSPCB will be obliged to provide any additional information if so required by this Hon'ble Tribunal and we hereby submit this report for kind consideration.



Sri.D.P.Mahendra

Environmental Officer, Regional Office-  
Mahadevapura, KSPCB, Bengaluru and  
Member Convener

**Water quality (Analysis report) of Venghaianakere, K R Puram for the period from April 2017 to March 2018**

Sl.No.	Parameters	Unit	Month												Mar-18						
			Water Quality Criteria																		
			A	B	C	D	E	Apr-17	May-17	Jun-17	Jul-17	Aug-17	Sep-17	Oct-17		Nov-17	Dec-17	Jan-18	Feb-18		
1	pH	pH Unit	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	-	7.2	7	7.3	7.6	7.3	7.3	7.2	7.1	7.4	7.6	7.7	7.4	7.2
2	Biochemical Oxygen Demand (3 days @ 27 ° C)	mg/L	2	3	3	-	-	9	14	10	7	9	105	68	4	4	16	32	7	19	14
3	Chemical Oxygen Demand	mg/L	-	-	-	-	-	111	126	111	BDL	87	BDL	BDL	BDL	BDL	-	-	BDL	BDL	-
4	Boron	mg/L	-	-	-	-	-	12	-	-	16	-	-	-	-	10	-	-	10	-	-
5	Total Suspended Solids	mg/L	-	-	-	-	-	944	-	-	1130	-	-	408	570	570	-	-	876	-	-
6	Total Dissolved Solids	mg/L	-	-	-	-	-	708	-	-	1020	-	-	-	516	516	-	-	760	-	-
7	Total Fixed Solids	mg/L	-	-	-	-	-	24	-	-	25	-	-	-	15	15	-	-	48.9	-	-
8	Total Kjeldhal Nitrogen	µs/cm	-	-	-	-	-	1410	1531	1181	1759	1430	648	891	1318	1398	1318	1398	1391	1435	1580
9	Conductivity	mg/L	6	5	4	4	-	4.1	4.4	-	5.1	4.6	5.1	5.3	5.1	5.3	5.1	3.7	5.3	3.2	5.4
10	Dissolved Oxygen	mg/L	20	-	50	-	-	2	2	2	1.7	2	2	2	1.2	1.7	1.7	1.7	1.7	4.6	2.5
11	Nitrate as NO <sub>3</sub>	mg/L	-	-	-	-	-	18.2	21	19	16	27	2.0	11.3	13	13	13	21	37	22	31
12	Ammonical Nitrogen as N	mg/L	-	-	-	-	-	7	-	-	9.5	-	-	7.2	-	7.2	-	-	5.4	-	-
13	Turbidity	NTU	-	-	-	-	-	0.23	-	-	0.25	-	0.06	0.33	-	0.33	-	-	0.22	-	-
14	Fluoride	mg/L	1.5	1.5	1.5	-	-	205	-	-	-	-	77	105	-	105	-	-	-	-	-
15	Chloride	mg/L	400	-	400	-	-	82	-	-	-	-	51	69	-	69	-	-	-	-	-
16	Sulphate	mg/L	-	-	-	-	1000	362	-	-	-	-	-	255	-	255	-	-	-	-	-
17	T - Alkalinity	mg/L	-	-	-	-	-	BDL	-	-	BDL	-	BDL	BDL	-	BDL	-	-	BDL	-	-
18	P - Alkalinity	mg/L	-	-	-	-	-	0.77	-	-	0.04	-	0.29	0.05	-	0.05	-	-	0.29	-	-
19	Phosphate	mg/L	-	-	-	-	-	168	-	-	-	-	-	84	-	84	-	-	-	-	-
20	Sodium	mg/L	-	-	-	-	-	34	-	-	-	-	-	20	-	20	-	-	-	-	-
21	Potassium	mg/L	-	-	-	-	-	285	-	-	-	-	-	223	-	223	-	-	-	-	-
22	Total Hardness as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	150	-	-	-	-	-	127	-	127	-	-	-	-	-
23	Calcium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	135	-	-	-	-	-	96	-	96	-	-	-	-	-
24	Magnesium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	172x10 <sup>4</sup>	109x10 <sup>4</sup>	221X10 <sup>3</sup>	345X10 <sup>3</sup>	120X10 <sup>3</sup>	175X10 <sup>3</sup>	141X10 <sup>3</sup>	348X10 <sup>3</sup>	141X10 <sup>3</sup>	348X10 <sup>3</sup>	172X10 <sup>3</sup>	278X10 <sup>3</sup>	141X10 <sup>4</sup>	130X10 <sup>4</sup>
25	Total coli form	MPN/100ml	50	500	5000	-	-	79x10 <sup>4</sup>	33x10 <sup>4</sup>	79X10 <sup>3</sup>	79X10 <sup>3</sup>	46X10 <sup>3</sup>	46X10 <sup>3</sup>	49X10 <sup>3</sup>	17X10 <sup>3</sup>	49X10 <sup>3</sup>	17X10 <sup>3</sup>	17X10 <sup>3</sup>	70X10 <sup>4</sup>	22X10 <sup>4</sup>	22X10 <sup>4</sup>
26	Fecal Coli form	MPN/100ml	-	-	-	-	-	BDL													
27	Nickel	mg/L	-	-	-	-	-	1.5	-	-	-	-	-	-	-	-	-	-	-	-	-
28	Copper	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
29	Total Chromium	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
30	Cadmium	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
31	Zinc	mg/L	0.1	-	0.1	-	-	0.3	0.2	0.1	BDL										
32	Lead	mg/L	0.3	-	0.5	-	-	0.3	0.2	0.2	BDL										
33	Iron	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
34	Hexavalent Chromium	mg/L	-	-	-	-	-	BDL													
35	Mercury	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
36	Manganese	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
37	surfactants	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
38	Sodium Absorption Ratio	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
39	Cyanide as CN	mg/L	-	-	-	-	-	BDL													
40	Free Ammonia as N	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
41	Arsenic	mg/L	-	-	-	-	-	BDL													
42	Dissolved Phosphate as P	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
43	Bicarbonate (HCO <sub>3</sub> )	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
44	Carbonate (CO <sub>3</sub> )	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

Inference : Conforms to Class

Class of water	Designated Best use
A	Drinking Water Source without conventional treatment but after disinfection.
B	Outdoor bathing (Organized)
C	Drinking Water Source with conventional treatment followed by disinfection.
D	Propagation of Wild Life, Fisheries.
E	Irrigation, industrial cooling, controlled waste disposal.

  
Environmental Officer  
Regional Office - Mahadevapura

Water quality (Analysis report) of Venghainakere, K R Puram for the period from May 2018 to March 2019

Sl.No.	Parameters	Unit	Month												Mar-19	
			Water Quality Criteria													
			A	B	C	D	E	May-18	Jun-18	Jul-18	Aug-18	Sep-18	Nov-18	Jan-19		Feb-19
1	pH	pH Unit	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	6.5	6.68	6.53	7.02	6.6	7.47	7.1	7.15	7.16
2	Biochemical Oxygen Demand (3 days @ 27 ° C)	mg/L	2	3	3	-	-	11	9	8.1	3.9	7	5	7	9	12
3	Chemical Oxygen Demand	mg/L	-	-	-	-	-	74	111	92	40	68	71	92	105	139
4	Boron	mg/L	-	-	-	-	-	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	BDL	BDL	BDL
5	Total Suspended Solids	mg/L	-	-	-	-	-	-	-	14	-	-	26	14	4	8
6	Total Dissolved Solids	mg/L	-	-	-	-	-	-	-	886	-	-	680	1026	878	1006
7	Total Fixed Solids	mg/L	-	-	-	-	-	-	-	780	-	-	522	820	674	734
8	Total Kjeldhal Nitrogen	mg/L	-	-	-	-	-	-	-	40	-	-	33	42.2	18	14
9	Conductivity	µs/cm	-	-	-	1000	2250	1097	1549	1305	1288	936	1096	1510	1256	1546
10	Dissolved Oxygen	mg/L	6	5	4	4	-	5.1	4.2	4.6	5.4	5.4	5.3	4.1	4.6	4.7
11	Nitrate as NO <sub>3</sub>	mg/L	20	-	50	-	-	1	0.7	0.77	3.5	2	0.45	3.2	1	3.5
12	Ammonical Nitrogen as N	mg/L	-	-	-	-	-	12.8	25.6	32.6	9.7	28	25	32	13.4	11
13	Turbidity	NTU	-	-	-	-	-	-	-	2.8	-	-	19	10	0.5	5.1
14	Fluoride	mg/L	1.5	1.5	1.5	-	-	-	-	0.3	-	-	0.4	0.4	0.34	0.37
15	Chloride	mg/L	-	-	-	-	-	-	-	-	-	-	158	204	194	210
16	Sulphate	mg/L	400	-	400	-	1000	-	-	-	-	-	46	43	58	50
17	T - Alkalinity	mg/L	-	-	-	-	-	-	-	366	-	-	225	468	359	389
18	P - Alkalinity	mg/L	-	-	-	-	-	-	-	Nil	-	-	Nil	Nil	Nil	Nil
19	Phosphate	mg/L	-	-	-	-	-	-	-	<0.05	-	-	0.65	0.35	0.08	0.2
20	Sodium	mg/L	-	-	-	-	-	-	-	-	-	-	144	139	143	218
21	Potassium	mg/L	-	-	-	-	-	-	-	-	-	-	26	34	32	12
22	Total Hardness as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	-	-	-	-	-	224	338	326	355
23	Calcium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	-	-	-	-	-	113	163	169	179
24	Magnesium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	-	-	-	-	-	111	175	157	176
25	Total coli form	MPN/100ml	50	500	5000	-	-	350X10 <sup>3</sup>	540X10 <sup>3</sup>	920X10 <sup>3</sup>	540X10 <sup>3</sup>	540X10 <sup>3</sup>	40X10 <sup>2</sup>	920X10 <sup>3</sup>	9200	79X10 <sup>2</sup>
26	Fecal Coli form	MPN/100ml	-	-	-	-	-	27X10 <sup>3</sup>	94X10 <sup>3</sup>	-	170X10 <sup>3</sup>	32X10 <sup>3</sup>	350X10 <sup>2</sup>	170X10 <sup>3</sup>	1700	920X10 <sup>2</sup>
27	Nickel	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-
28	Copper	mg/L	1.5	-	1.5	-	-	-	-	-	-	-	-	-	-	-
29	Total Chromium	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-
30	Cadmium	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-
31	Zinc	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-
32	Lead	mg/L	0.1	-	0.1	-	-	-	-	-	-	-	-	-	-	-
33	Iron	mg/L	0.3	-	0.5	-	-	-	-	-	-	-	-	-	-	-
34	Hexavalent Chromium	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-
35	Mercury	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-
36	Manganese	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-
37	surfactants	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-
38	Sodium Absorption Ratio	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
39	Cyanide as CN	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-









41	Arsenic	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
42	Dissolved Phosphate as P	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
43	Bicarbonate (HCO <sub>3</sub> )	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
44	Carbonate (CO <sub>3</sub> )	mg/L	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
45	Fecal streptococci	MPN/100ml	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

Inference : Conforms to Class

Class of water	Designated Best use
A	Drinking Water Source without conventional treatment but after disinfection.
B	Outdoor bathing (Organized)
C	Drinking Water Source with conventional treatment followed by disinfection.
D	Propagation of Wild Life, Fisheries.
E	Irrigation, industrial cooling, controlled waste disposal.

*Heey*  
**Environmental Officer**  
**Regional Office -Mahadevapura**

Water quality (Analysis report) of Venghaianakere, K R Puram for the period from April 2021 to September 2021

Sl.No.	Parameters	Unit	Month						Apr-21	May-21	Jun-21	Jul-21	Aug-21	Sep-21
			Water Quality Criteria											
			A	B	C	D	E							
1	pH	pH Unit	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	7.2	6.9	6.7	6.7	6.6	6.5	
2	Biochemical Oxygen Demand (3 days @ 27 ° C)	mg/L	2	3	3	-	-	5	2	81		30	19	
3	Chemical Oxygen Demand	mg/L	-	-	-	-	-	56	28	640	640	80	152	
4	Boron	mg/L	-	-	-	-	-	BDL	BDL	BDL	BDL	BDL	BDL	
5	Total Suspended Solids	mg/L	-	-	-	-	-	760	880	466	466	660	672	
6	Total Dissolved Solids	mg/L	-	-	-	-	-	-	-	-	-	-	-	
7	Total Fixed Solids	mg/L	-	-	-	-	-	-	-	-	-	-	-	
8	Total Kjeldhal Nitrogen	mg/L	-	-	-	-	-	1118	1300	690	690	946	988	
9	Conductivity	µs/cm	-	-	-	1000	2250	4.4	3.3	2.6	81	1.9	2.6	
10	Dissolved Oxygen	mg/L	6	5	4	4	-	2.3	1.6	3.4	3.4	9.1	5.1	
11	Nitrate as NO <sub>3</sub>	mg/L	20	-	50	-	-	1.6	58.6	12.5	12.5	6.49	12.8	
12	Ammonical Nitrogen as N	mg/L	-	-	-	-	-	8.3	1.4	14	14	1	24.3	
13	Turbidity	NTU	-	-	-	-	-	0.44	0.49	0.236	0.236	0.1	0.21	
14	Fluoride	mg/L	1.5	1.5	1.5	-	-	208	164	68	68	140	148	
15	Chloride	mg/L	-	-	400	-	1000	46	8.9	10	10	55	46	
16	Sulphate	mg/L	400	-	-	-	-	312	232	108	108	292	320	
17	T - Alkalinity	mg/L	-	-	-	-	-	Nil	Nil	Nil	Nil	Nil	Nil	
18	P - Alkalinity	mg/L	-	-	-	-	-	0.32	0.2	0.29	0.29	0.33	0.26	
19	Phosphate	mg/L	-	-	-	-	-	123	56	70	70	170	82	
20	Sodium	mg/L	-	-	-	-	-	12	32	6	6	38	8.2	
21	Potassium	mg/L	-	-	-	-	-	284	256	172	172	200	308	
22	Total Hardness as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	144	136	92	92	128	156	
23	Calcium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	140	120	80	80	72	152	
24	Magnesium as CaCO <sub>3</sub>	mg/L	-	-	-	-	-	240X10 <sup>2</sup>	920X10 <sup>2</sup>	540X10 <sup>2</sup>	540X10 <sup>2</sup>	920X10 <sup>2</sup>	350X10 <sup>3</sup>	
25	Total coli form	MPN/100ml	50	500	5000	-	-	23X10 <sup>2</sup>	46X10 <sup>2</sup>	94X10 <sup>2</sup>	94X10 <sup>2</sup>	110X10 <sup>3</sup>	46X10 <sup>3</sup>	
26	Fecal Coli form	MPN/100ml	-	-	-	-	-	BDL	-	-	-	-	-	
27	Nickel	mg/L	-	-	-	-	-	0.06	-	-	-	-	-	
28	Copper	mg/L	1.5	-	1.5	-	-	BDL	-	-	-	-	-	
29	Total Chromium	mg/L	-	-	-	-	-	BDL	-	-	-	-	-	
30	Cadmium	mg/L	-	-	-	-	-	0.18	-	-	-	-	-	
31	Zinc	mg/L	-	-	-	-	-	BDL	-	-	-	-	-	
32	Lead	mg/L	0.1	-	0.1	-	-	BDL	-	-	-	-	-	

33	Iron	mg/L	0.3	-	0.5	-	-	3.8	--	--	--	--
34	Hexavalent Chromium	mg/L	-	-	-	-	-	--	--	--	--	--
35	Mercury	mg/L	-	-	-	-	-	--	--	--	--	--
36	Manganese	mg/L	-	-	-	-	0.17	--	--	--	--	--
37	surfactants	mg/L	-	-	-	-	--	--	--	--	--	--
38	Sodium Absorption Ratio	-	-	-	-	-	--	--	--	--	--	--
39	Cyanide as CN	mg/L	-	-	-	-	--	--	--	--	--	--
40	Free Ammonia as N	mg/L	-	-	-	-	--	--	--	--	--	--
41	Arsenic	mg/L	-	-	-	-	--	--	--	--	--	--
42	Dissolved Phosphate as P	mg/L	-	-	-	-	312	232	108	108	292	320
43	Bicarbonate (HCO <sub>3</sub> )	mg/L	-	-	-	-	Nil	Nil	Nil	Nil	Nil	Nil
44	Carbonate (CO <sub>3</sub> )	mg/L	-	-	-	-	23	63	--	--	--	--
45	Fecal streptococci	mg/L	-	-	-	-	"D"	"E"	"E"	"E"	"E"	"E"

**Inference : Conforms to Class**

Designated Best use	
Class of water	
A	Drinking Water Source without conventional treatment but after disinfection.
B	Outdoor bathing (Organized)
C	Drinking Water Source with conventional treatment followed by disinfection.
D	Propagation of Wild Life, Fisheries.
E	Irrigation, industrial cooling, controlled waste disposal.

  
**Environmental Officer**  
 Regional Office - Mahadevapura

Regional Office : Bangalore East - 1  
**Karnataka State Pollution Control Board**  
 Telefax : 2323 1006 / 2322 4002  
 'Nisarga Bhavana', 3rd Floor, Timmaiah Road,  
 7th 'D' Cross, Shivanagar,  
 Opp. Pushpanjali Theatre, Bangalore - 560 010.

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು ಪೂರ್ವ - 1  
 "ನಿಸರ್ಗ ಭವನ", 3ನೇ ಮಹಡಿ,  
 ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, 7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ  
 ಪುಷ್ಪಾಂಜಲಿ ಚಿತ್ರಮಂದಿರದ ಮುಂಭಾಗ  
 ಬೆಂಗಳೂರು - 560 010.

ಕರ್ನಾಟಕ ರಾಜ್ಯ  
 ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

ಕರಾಮಾನಿಮಂ/ಕೆ.ಆರ್.ಪುರಂಕೆರೆ/ದೂರು/2010-11/ 1931

ದಿನಾಂಕ: 30/03/2011

ಇವರಿಗೆ,

ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು

ಬೆಂಗಳೂರು ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ

ಕೊಳಚೆ ನೀರು ನಿರ್ವಹಣಾ ವಿಭಾಗ- 3,

ಬಿ.ಡಿ.ಎ. ವರ್ತುಲ ರಸ್ತೆ, ನಾಗಾವರಕೆರೆಎದುರು,

ಬೆಂಗಳೂರು-24

ಮಾನ್ಯರೆ,

ವಿಷಯ: ಕೆ.ಆರ್.ಪುರಂ ವ್ಯಾಪ್ತಿಯ ಕೊಳಚೆ ನೀರು ಕೆ.ಆರ್. ಪುರಂಕೆರೆ, ನೇರಿ ಕೆರೆಯನ್ನು  
 ಮಾಲಿನ್ಯಗೊಳಿಸುತ್ತಿರುವ ಬಗ್ಗೆ..

ಉಲ್ಲೇಖ: 1)ವೆಂಗಯ್ಯನಕೆರೆ ಉಸ್ತುವಾರಿದಾರರಿಂದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ

ಸನ್ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರಿಗೆ ಸಲ್ಲಿಸಲಾದ ದೂರು ದಿನಾಂಕ: 24-02-2011

2)ಮಂಡಳಿಯ ಪೂರ್ವ-ವಲಯದ ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳಾದ ಶ್ರೀ.ಬಿ.ಎನ್.ರಮೇಶ್

ಕುಮಾರ್‌ರವರಿಂದ ದಿನಾಂಕ:28.3.2011 ರಂದು ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆ.

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ವೆಂಗಯ್ಯನಕೆರೆ ಉಸ್ತುವಾರಿದಾರರಾದ ಶ್ರೀ.ಪಾರ್ಥಿವನ್‌ರವರು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಸನ್ಮಾನ್ಯ ಅಧ್ಯಕ್ಷರಿಗೆ ಕೆ.ಆರ್.ಪುರಂಕೆರೆ ಅಥವಾ ವೆಂಗಯ್ಯನ ಕೆರೆಗೆ ಸುಮಾರು ಆರು ಎಂಟು ತಿಂಗಳಿನಿಂದ ಅವ್ಯಾಹತವಾಗಿ ಅಶುದ್ಧ ಕೊಳಚೆ ನೀರು ನೇರವಾಗಿ ಸೇರುತ್ತಿದ್ದು ಇದರಿಂದಾಗಿ ಕೆರೆಯು ಮಲಿನವಾಗುತ್ತಿದೆ ಎಂದು ದೂರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಸದರಿ ದೂರಿನ ಸತ್ಯಾಸತ್ಯತೆಯನ್ನು ಅರಿಯಲು ದಿನಾಂಕ: 28.3.2011ರಂದು ಮಂಡಳಿಯ ಪೂರ್ವ-ವಲಯದ ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳಾದ ಶ್ರೀ.ಬಿ.ಎನ್.ರಮೇಶ್‌ಕುಮಾರ್‌ರವರು ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿದಾಗ ಕಂಡುಬಂದಂತಹ ಅಂಶಗಳನ್ನು ಈ ಕೆಳಕಂಡಂತೆ ಪಟ್ಟಿ ಮಾಡಲಾಗಿದೆ-

1) ಕೃಷ್ಣರಾಜಪುರ ವ್ಯಾಪ್ತಿಯಿಂದ ಹೊರಹೊಮ್ಮುವ ಅಶುದ್ಧಕೊಳಚೆ ನೀರು ಮಳೆನೀರಿಗಾಗಿ ನಿರ್ಮಿಸಲಾದ ತೆರದ ಚರಂಡಿಯ ಮುಖಾಂತರ ನೇರವಾಗಿ ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯ ಪಕ್ಕದಲ್ಲಿ ವೆಂಗಯ್ಯನ ಕೆರೆಯನ್ನು ಸೇರುತ್ತಿದೆ.

2) ಇದರಿಂದಾಗಿ ವೆಂಗಯ್ಯನಕೆರೆ ಮಲಿನವಾಗುತ್ತಿದ್ದು, ಕ್ರಮೇಣ ನಾಶವಾಗುವ ಎಲ್ಲಾ ಸಾಧ್ಯತೆಯಿರುತ್ತದೆ.

3) ಕೆರೆಯ ಉಸ್ತುವಾರಿಯನ್ನು ಬಾಡಿಗೆ ಆಧಾರದ ಮೇಲೆ ಪಡೆದಂತಹ ದೂರುದಾರರಿಗೆ ನಿಜವಾಗಿ ತೊಂದರೆ ಯಾಗುತ್ತಿರುವುದನ್ನು ಸ್ಪಷ್ಟವಾಗಿ ಗಮನಿಸಲಾಯಿತು. ಕೆರೆಯು ಅಶುದ್ಧಗೊಳ್ಳುತ್ತಿರುವುದರಿಂದ ಕೆರೆಗೆ ಬರುವ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಉಂಟಾಗುವ ಸಾಧ್ಯತೆಗಳಿವೆ ಹಾಗೂ ಸಂದರ್ಶಕರ ಸಂಖ್ಯೆಯು ಗಣನೀಯವಾಗಿ ಕಡಿಮೆಯಾಗಿದೆ.

4) ಕೆ.ಆರ್.ಪುರಂನಲ್ಲಿರುವ ತಮ್ಮ ಮಂಡಳಿಯ ಕೊಳಚೆನೀರಿನ ಶುದ್ಧೀಕರಣಘಟಕವನ್ನು ದಿನಂಪ್ರತಿ 20 ಎಂ.ಎಲ್.ಡಿ ಕೊಳಚೆ ನೀರು ಶುದ್ಧೀಕರಣ ಸಾಮರ್ಥ್ಯಕ್ಕಾಗಿ ವಿನ್ಯಾಸಗೊಳಿಸಲಾಗಿದ್ದು, ಹಾಲಿ ಶುದ್ಧೀಕರಣಘಟಕದಲ್ಲಿ ಕೇವಲ ದಿನಂಪ್ರತಿ 2 ಎಂ.ಎಲ್.ಡಿಯಷ್ಟು ಕೊಳಚೆ ನೀರನ್ನು ಮಾತ್ರ ಶುದ್ಧೀಕರಿಸಲಾಗುತ್ತಿದೆ. ಘಟಕದ ಉಳಿಕೆ ಸಾಮರ್ಥ್ಯಅನಾವಶ್ಯಕವಾಗಿ ಪೋಲಾಗುತ್ತಿದೆ ಅಥವಾ ಬಳಕೆಯಾಗುತ್ತಿರುವುದಿಲ್ಲ. ಸದರಿ ಕೊಳಚೆ ನೀರನ್ನು ಕೆರೆಗೆ ಬಿಡುವ ಬದಲು ಈ ಘಟಕಕ್ಕೆ ಶುದ್ಧೀಕರಣಕ್ಕಾಗಿ ಸೇರುವಂತೆ ಮಾಡಿದಲ್ಲಿ ಕೆರೆಯ ಮಾಲಿನ್ಯತೆಯನ್ನು ಕಡಿಮೆಗೊಳಿಸಬಹುದಾಗಿದ್ದು ಈ ಬಗ್ಗೆ ತಾವು ಯಾವುದೇ ಕ್ರಮಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

5) ವೆಂಗಯ್ಯನ ಕೆರೆಗೆ ಕೊಳಚೆ ನೀರು ಸೇರಿ ಮಾಲಿನ್ಯವಾಗುತ್ತಿರುವ ವಿಷಯ ತಮಗೂ ತಿಳಿದಿದ್ದು, ಈ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮಕೈಗೊಳ್ಳದೇ ನಿರಾಸಕ್ತಿ ವಹಿಸಿರುತ್ತೀರಿ. ತಮ್ಮ ಈ ನಿರಾಸಕ್ತಿ ಅಥವಾ ನಿರ್ಲಕ್ಷ್ಯದಿಂದಾಗಿ ಈ ಕೆರೆಯು ಪುನಃ ಅಳವಿನಂಚಿಗೆ ಬಂದು ನಿಲ್ಲುವ ಸಾಧ್ಯತೆಗಳಿವೆ.

ಈ ಮೇಲಿನ ಅಂಶಗಳನ್ನು ಗಮನಿಸಿದಲ್ಲಿ, ತಾವು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಕ್ರಮಗಳನ್ನು ಸೂಕ್ತ ರೀತಿಯಲ್ಲಿ ನಿರ್ವಹಿಸುತ್ತಿರುವುದಿಲ್ಲ ಹಾಗೂ ಕೆರೆಯ ಮಾಲಿನ್ಯಕ್ಕೆ ನೇರವಾಗಿ ಕಾರಣರಾಗಿರುತ್ತೀರಾ. ಆದ್ದರಿಂದ, ತಮ್ಮ ಮೇಲೆ ಜಲ ಕಾಯಿದೆಯ ಕಲಮು 44ರ ಅನ್ವಯ ಏಕೆ ಕ್ರಿಮಿನಲ್ ಮೊಕದ್ದಮೆಯನ್ನು ದಾಖಲಿಸಬಾರದೆಂದು ಕಾರಣ ಕೇಳುವ ಈ ತಿಳುವಳಿಕೆ ಪತ್ರವನ್ನು ಜಾರಿಗೊಳಿಸಲಾಗಿದೆ. ಈ ಪತ್ರ ತಲುಪಿದ ಏಳು ದಿನಗಳೊಳಗಾಗಿ ತಮ್ಮ ಉತ್ತರವನ್ನು ನೀಡತಕ್ಕದ್ದು ತಪ್ಪಿದಲ್ಲಿ ತಮ್ಮ ಸ್ವಷ್ಟೀಕರಣವು ಏನೂ ಇರುವುದಿಲ್ಲವೆಂದು ಭಾವಿಸಿ ಮುಂದಿನ ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

ಪರಿಸರ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ಪೂರ್ವ-1

ಪ್ರತಿಯನ್ನು: 1. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕರಾಮಾನಿಮಂ, ಬೆಂಗಳೂರು-01 ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ

2. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕರಾಮಾನಿಮಂ, ಬೆಂಗಳೂರು ಪೂರ್ವ ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ

ಪರಿಸರ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ಪೂರ್ವ-1

M

**TRANSLATED COPY****KARNATAKA STATE POLLUTION CONTROL BOARD****Regional Office, Bangalore East -1**

“Nisarga Bhavana” 3<sup>rd</sup> Floor, Thimmaiah Road, 7<sup>th</sup> ‘D’ Cross,  
Shivanagar, Opp. Pushpanjali Theatre, Bangalore – 560010

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KSPCB/K.R.Puram Lake/  
Complaint/2010-11/1931.

Date: 30/03/2011

To:

The Executive Engineer,  
Bangalore Water Supply and Sewerage Board,  
Waste Water Management Unit-3,  
BDA Ring Road, Opp. Nagavara Lake,  
Bangalore – 560024.

Sir,

**Sub:** Regarding flowing of the K.R.Puram area waste water  
into the K.R.Puram Lake and polluting.

**Ref:** 1) Complaint given by the Vengaiiah’s Lake Incharge  
Officer to the President of the Karnataka State Pollution  
Control Board on 24/02/2011.

2) Inspection of the Lake by Sri B.N. Ramesh Kumar,  
Senior Environment Officer, East Zone of the Board, on  
28/03/2011.

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With regard to the above subject, it is hereby informed  
that, Sri Parthiban, Incharge officer of Vengaiiah’s Lake has  
given complaint to the President of Karnataka State Pollution

Control Board, wherein it has been complained that the impure waste water is being continuously flowing into the K.R.Puram Lake or Vengaiyah's Lake from about six to eight months which is polluting the lake water.

In order to ascertain the truth of the complaint on 28/3/2011 Sri B.N. Ramesh Kumar, Senior Environment Officer, East Zone of the Board, has conducted inspection and the factual aspects which were found during inspection is listed below:

- (1) The impure dirt water flowing out from Krishnarajapura area, has been directly flowing into Vengaiyah's lake beside the National Highway, through the open drains constructed for flow of rain water.
- (2) Because of this, the Vengaiyah's Lake is being polluted and there are every possibilities of spoiling of the lake in future.
- (3) The real hardship being caused to the complainant, who has obtained the Charge of the management of Lake on rental basis has been clearly noticed. Since the lake is being polluted, there are possibilities of causing harm to

the health of the public visiting the lake and thus the number of visitors is considerably diminishing.

- (4) The impure water Purification unit of your Board in K.R.Puram has been designed for purifying 20 M.L.D. of impure water purifying capacity every day and at present only 2 M.L.D. of impure water is being purified in the said purification unit daily. The remaining capacity of the unit is being unnecessarily wasted or not being used. Instead of letting the waste water flow into the lake, if it is made to come into this Unit for purification, the polluting the lake water can be reduced, but you have not taken any action in this regard.
- (5) You are also aware of the fact that the waste impure water is being flown into the Vengaiyah's lake and polluting the lake water, but without taking any action in this regard you are indifferent about this matter. Because of your lack of interest and negligence in this matter, there are possibilities that lake will again reach the stage of destroying.

You are not implementing the pollution control process in a suitable manner by keeping in view of the aforesaid

points and you are directly responsible for pollution of lake. Therefore this Show Cause Notice is served on you, asking you to explain why Criminal proceedings should not be initiated against you under Section 44 of the Water Act. If you fail to furnish your reply within seven days from the date of receipt of this letter, it will be presumed that you have no explanation to offer and further action will be initiated.

Yours faithfully,

Sd/-  
Environment Officer,  
Bangalore East-1.

Copy to:

- 1) The Member Secretary, K.S.P.C.B. Bangalore-01, for information and further action.
- 2) The Senior Environment Officer, K.S.P.C.B. Bangalore East, for information and further action.

Sd/-  
Environment Officer,  
Bangalore East-1.

//True Copy//

Regional Officer : Bangalore - Mahadevapura  
Karnataka State Pollution Control Board  
"Nisarga Bhavana" 3rd Floor, Thimmaiah Road,  
7th 'D' Cross, Shivanagar, Bengaluru-560 079.  
Telefax : 080-23224002  
Email : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ  
ಬೆಂಗಳೂರು - ಮಹದೇವಪುರ  
"ನಿಸರ್ಗ ಭವನ",  
3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ,  
ಬೆಂಗಳೂರು-560 079.

ಕರ್ನಾಟಕ ರಾಜ್ಯ  
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

//ಸ್ವೀಕೃತ ಅಂಚೆ//

ಸಂ. ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ (ಮಹದೇವಪುರ)/ಕೆರೆಗಳು/2018-19

1576

ದಿನಾಂಕ: 21 JAN 2019  
DESMATCHED

ಇವರಿಗೆ,

ಜಂಟಿ ಆಯುಕ್ತರು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮಹದೇವಪುರ ವಲಯ, ಮಹದೇವಪುರ ಬೆಂಗಳೂರು.	ಸಹಾಯಕ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಪೂರ್ವ ವಿಭಾಗ, ಬೆಂಗಳೂರು ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ಕೆಳ ಮಹಡಿ, 10 ನೇ ಮುಖ್ಯ ರಸ್ತೆ, 1 ನೇ ಕ್ರಾಸ್, 2ನೇ ಹಂತ, ಇಂದಿರಾನಗರ, ಬೆಂಗಳೂರು-560 038.
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ಮಾನ್ಯರೇ,

ವಿಷಯ: ವೆಂಗಯ್ಯನ ಕೆರೆ (ಕೆ.ಆರ್. ಪುರಂ ಕೆರೆ) ಕಲುಷಿತವಾಗುತ್ತಿರುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: ಈ ಕಛೇರಿಯ ಅಧಿಕಾರಿಗಳು ಕೆರೆಯನ್ನು ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿದ ದಿನಾಂಕ: 16.01.2019

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ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸದರಿ ಕೆರೆಯನ್ನು ಮಂಡಳಿಯ ಅಧಿಕಾರಿಗಳು ದಿನಾಂಕ: 16.01.2019 ರಂದು ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿದ್ದು, ಪರಿವೀಕ್ಷಣೆಯ ಸಮಯದಲ್ಲಿ ಈ ಕೆಳಕಂಡ ಅಂಶಗಳನ್ನು ಗಮನಿಸಿರುತ್ತಾರೆ.

1. ಸದರಿ ಕೆರೆಯು ಬಿಬಿಎಂಪಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿದ್ದು, ಕೆರೆಯ ಸುತ್ತ ಮುತ್ತ ಪ್ರದೇಶಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಗೃಹ ಬಳಕೆ ಕಲುಷಿತ ನೀರು ಸಂಸ್ಕರಿಸದೆ ನಾಲ/ಚರಂಡಿಗಳ ಮೂಲಕ ನೇರವಾಗಿ ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.
2. ಹಸಿರು ಗಿಡದ ಬಳ್ಳಿ (water hyacinth) ಕೆರೆಯನ್ನು ಆವರಿಸಿಕೊಂಡಿರುತ್ತದೆ.
3. ಸದರಿ ಕೆರೆಯ ಸುತ್ತ ಮುತ್ತ ಕಲುಷಿತನೀರು ಉತ್ಪತ್ತಿ ಮಾಡುವ ಯಾವುದೇ ಕೈಗಾರಿಕೆಗಳು ಇರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಈ ಕಛೇರಿಯಿಂದ ಕೆರೆಯ ನೀರಿನ ಮಾದರಿಯನ್ನು ಸಂಗ್ರಹಿಸಲಾಗುತ್ತಿದ್ದು, ನೀರಿನ ಗುಣಮಟ್ಟವು ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ನಿಗದಿಪಡಿಸಿರುವ "D-Class" ಮಟ್ಟಕ್ಕೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ನೀರನ್ನು Propagation of Wild Life, Fisheries ಗಳಿಗೆ ಉಪಯೋಗಿಸಬಹುದಾಗಿರುತ್ತದೆ (ನೀರಿನ ವಿಶ್ಲೇಷಣ ವರದಿಯನ್ನು ಲಗತ್ತಿಸಲಾಗಿದೆ).

ಕೆರೆಯು ಬಿಬಿಎಂಪಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿದ್ದು, ಬಿಬಿಎಂಪಿ ವ್ಯಾಪ್ತಿಯ ಕಲುಷಿತ ಗೃಹ ತ್ಯಾಜ್ಯ ನೀರು ನಾಲಾ/ಚರಂಡಿಗಳ ಮೂಲಕ ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವುದು ಹಾಗೂ ಕೆರೆಯ ಪಕ್ಕದಲ್ಲಿ ಬೆಂಗಳೂರು-ಹಳೆಯ ಮದ್ರಾಸ್ ರಸ್ತೆ (Old Madras Road) ಗೆ ಮುಖವಾಗಿ secondary MSW collection point ನ್ನು ಮಾಡಿರುವುದು ಕೆರೆಯು ಮಾಲಿನ್ಯವಾಗಲು ಪ್ರಮುಖ ಕಾರಣವಾಗಿರುತ್ತದೆ. ಇದರಿಂದ ಮನುಕುಲಕ್ಕೆ, ಸಸ್ಯ, ಪ್ರಾಣಿ ಪಕ್ಷಿಗಳಿಗೆ ಮತ್ತು ಪರಿಸರ ವ್ಯವಸ್ಥೆಯ ಸಮತೋಲನಕ್ಕೆ ಹಾನಿಯಾಗುವ ಸಾಧ್ಯತೆ ಇರುತ್ತದೆ. ಆದ್ದರಿಂದ, ಈ ವಿಷಯವನ್ನು ಅತೀ ಗಂಭೀರವಾಗಿ ಪರಿಗಣಿಸಿ, ತಾವು ಸದರಿ ಕೆರೆಗೆ ಯಾವುದೇ ಕಲುಷಿತ ನೀರು, ಘನತ್ಯಾಜ್ಯ ಸೇರದಂತೆ ತಡೆಯಲು ಹಾಗೂ secondary MSW collection point ನ್ನು ಕೆರೆಯ ಪಕ್ಕದಿಂದ ಬೇರೆಡೆಗೆ ಸ್ಥಳಾಂತರಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ. ಈ ವಿಚಾರವಾಗಿ ತಾವು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವಿವರವನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿದೆ.

ಮುಂದುವರೆದು, ಸದರಿ ಕೆರೆ ತಮ್ಮ ಕಛೇರಿಯ ವ್ಯಾಪ್ತಿಗೆ ಬರದಿದ್ದಲ್ಲಿ ಈ ಪತ್ರವನ್ನು ಸಂಬಂಧ ಪಟ್ಟ ಇಲಾಖೆಗೆ ವರ್ಗಾಹಿಸಿ, ಅದರ ಪತ್ರಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಮಾಹಿತಿಗೆ ಸಲ್ಲಿಸಲು ಸಹ ಕೋರಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸಹಿ/-

ಪರಿಸರ ಅಧಿಕಾರಿ,

ಪ್ರಾ.ಕ-ಮಹದೇವಪುರ, ಬೆಂಗಳೂರು

ಪ್ರತಿಯನ್ನು:

1. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು (ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ, ತ್ಯಾಜ್ಯ ಘಟಕ ವಿಭಾಗ), ಕರಾಮಾನಿಮಂ, ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಈ ವಿಷಯ ಕುರಿತು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಹಾಗೂ ಬೆಂಗಳೂರು ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿಯವರಿಗೆ ಕೇಂದ್ರ ಕಛೇರಿಯಿಂದ ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡಬೇಕೆಂದು ಕೋರಲಾಗಿದೆ.
2. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ಪೂರ್ವ ವಿಭಾಗ, ಕರಾಮಾನಿಮಂ, ಬೆಂಗಳೂರು ಇವರ ಮಾಹಿತಿಗಾಗಿ ಮತ್ತು ಸದರಿ ವಿಚಾರವಾಗಿ ಮಂಡಳಿಯ ಗಮನಕ್ಕೆ ತಂದು ವಿವಿಧ ಇಲಾಖೆಗೆ ಪತ್ರ ಬರೆಯಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕೋರಲಾಗಿದೆ.
3. ಆಯುಕ್ತರು, ಬಿ.ಬಿ.ಎಂ.ಪಿ, ಹಡ್ಸನ್ ಸರ್ಕಲ್, ಬೆಂಗಳೂರು 560 002 ಇವರ ಮಾಹಿತಿಗಾಗಿ
4. ಕಛೇರಿ ಕಡತ.

*Vijayalakshmi*  
ಪರಿಸರ ಅಧಿಕಾರಿ,

ಪ್ರಾ.ಕ-ಮಹದೇವಪುರ, ಬೆಂಗಳೂರು

*S. S. S. S.*

*h*

**TRANSLATED COPY****KARNATAKA STATE POLLUTION CONTROL BOARD****Regional Office, Bangalore East -1**

“Nisarga Bhavana” 3<sup>rd</sup> Floor, Thimmaiah Road, 7<sup>th</sup> ‘D’ Cross,  
Shivanagar, Opp. Pushpanjali Theatre, Bangalore – 560010

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“Registered Post”

KSPCB/RO.(Mahadevapura/  
Lakes/2018-19/1576.

Date: 21/01/2019  
Despatched.

To:

<p>The Joint Commissioner, Bruhath Bangalore Mahanagara Palike, Mahadevapura Zone, Mahadevapura, Bangalore.</p>	<p>The Assistant Executive Engineer, East Division, Bangalore Water Supply and Sewerage Board, Ground Bloor, 10<sup>th</sup> Main Road, 1<sup>st</sup> Cross, 2<sup>nd</sup> Stage, Indiranagara, Bangalore – 560038.</p>
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Sir,

**Sub:** Regarding Vengaiyah’s Lake (K.R.Puram Lake) being polluted.

**Ref:** Inspection of this Lake by the Officers of this Office on 16/01/2019.

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With regard to the above subject, the Officers of the Board have inspected this Lake on 16/01/2019 and the following points are observed at the time of inspection:

- (1) This lake is situated within the limits of BBMP and it is seen that the impure water that is being produced from the residential usage in the areas surrounding the Lake, is being directly flown into the lake through canals/drains, without being purified.
- (2) Water Hyacinth is plant has been grown inside the lake.
- (3) No industries producing impure water is found in the surround areas of this Lake.

Sample water from this lake is being collected by this office and the quality of the lake water is equivalent to the D-Class state as fixed by the Central Pollution Control Board and this water can be used for proposition of Wild Life, Fisheries. (Water examination Report is enclosed).

This lake is situated within the limits of BBMP and the flowing of the residential impure waste water under the BBMP jurisdiction, into the Lake through canals/drains and formation of secondary MSW collection point beside the lake on facing the Bangalore – Old Madras Road, have become the main reasons for pollution of lake. From this, there is possibility of causing harm to the public at large, plants,

animals, birds and also causing imbalance to the environmental system. Therefore by considering this subject very seriously, you are informed to initiate necessary action to see that no impure waste water or solid wastes are merged with this lake and the secondary MSW collection point beside the lake is shifted to some other place. You are also requested to furnish to this office, the details with regard to action taken in this regard.

Further, if this Lake does not fall under the jurisdiction of your office, you are requested that this letter may be sent to the Department concerned and a copy of the same may be sent to this office for information.

Yours faithfully,

Sd/-

Environment Officer,  
R.O., Mahadevapura, Bangalore

Copy to:

- 1) The Member Secretary, (Senior Environment Officer, Wastage Unit Division), K.S.P.C.B., Bangalore for information and further action.
- 2) The Senior Environment Officer, K.S.P.C.B. Bangalore East, for information and also with a request to issue suitable directions in this regard from the Central

Office, to the Bruhath Bangalore Mahanagara Palike and to the Bangalore water Supply & Sewerage Board.

- 3) The Commissioner, BBMP, Hudson Circle, Bangalore – 560002, for information.
- 4) Office Copy.

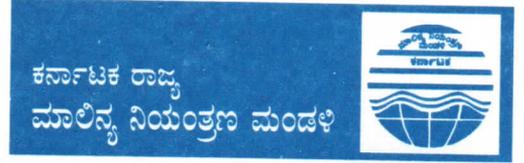
Sd/-

Environment Officer,  
R.O., Mahadevapura, Bangalore.

//True Copy//

**Regional Officer : Bangalore - Mahadevapura**  
**Karnataka State Pollution Control Board**  
 "Nisarga Bhavana" 3rd Floor, Thimmaiah Road,  
 7th 'D' Cross, Shivanagar, Bengaluru-560 079.  
 Telefax : 080-23224002  
 Email : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ  
 ಬೆಂಗಳೂರು - ಮಹದೇವಪುರ  
 "ನಿಸರ್ಗ ಭವನ",  
 3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
 7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ,  
 ಬೆಂಗಳೂರು-560 079.



towards a cleaner Karnataka

No: KSPCB/RO-MDP/Vengaiahna Kere/2020-21/ 617

Date 20 NOV 2020

DESPATCHED

To  
**The Chief Engineer**  
**Wastewater Management Division**  
**BWSSB, 5<sup>th</sup> Floor, Cauvery Bhawan,**  
**K G Road, Bengaluru 560 009**

Sir,

**Subject:** Restricting the entry of sewage into Vengaiahnakere (KR Puram Lake), K R Puram Hobli, Bangalore East Taluk, Bangalore - Reg.

**References:**

1. Letter issued from this office to EE, BWSSB ltr No.1931 dtd: 30.3.22011.
- 2.Reply received by this office from AEE, BWSSB on 16.5.2011.
- 3.Hon'ble High Court Judgement order in respect of WP No.43480/2012 filed by Blore Dist Fish Production Processing & Marketing Co-Operative Society 11.06.2013.
- 4.Letter issued from the KSPCB to EE, BWSSB ltr No.11173 dtd: 2.12.2015.
- 5.Complaint ltr appeared in news paper received from CM office through BO ltr No. 1835 on 4.7.2017.
- 6.Inspection report sent to BO(KSPCB) ltr No.662 dtd: 10.8.2017.
- 7.Complaint ltr from KLCADA received through BO on 2.3.2018.
- 8.Forwarding analysis report to BO(KSPCB) on 14.5.2017 & 23.4.2018.
- 9.Letter issued from this office to BBMP & BWSSB ltr No.1576 dtd: 21.1.2019.
10. Complaint ltr from Karnataka Lokayukta received through BO ltr No.6428 dtd: 10.3.2020.
11. Reply letter to Karnataka Lokayukta through BO(KSPCB) ltr No.87 dtd: 1.6.2020.
12. Complaint ltr from Karnataka Lokayukta received through BO ltr No.2291 dtd: 16.9.2020.
13. Reply letter to Karnataka Lokayukta through BO(KSPCB) ltr No.572 dtd: 3.11.2020.
- 14.Joint inspection of Vengaiahnakere(KR Puram Lake) by the undersigned along with DEO of this office & EE of, BBMP on 10.11.2020.

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This is to bring to your kind notice that, earlier this office had addressed a letter cited at ref (1) (4) & (9) wherein it was informed to initiate suitable action to avoid entry of untreated sewage into Vengaiahnakere (KR Puram Lake) and to communicate the action initiated from your end to this office. Further, in response to the said letter, this office had received a letter from your office cited at ref (2) wherein you had stated that, the work providing of sanitary system around Vengaiahan Kere has been awarded and shortly work will be carried out and once this work is completed, the flow of sewage shall be avoided and will be stopped permanently. Copy enclosed for ready reference.

However, later, this office has not received any further action taken report from your end. The Board has receiving repeated complaints from Karnataka Lokayukta, news items appeared in news papers and KLCADA. Further, the undersigned of this office has inspected Vengaiahnakere(KR Puram Lake) on 10.11.2020 vide ref (14) along with the Executive Engineer of BBMP & observed that, huge quantity of sewage is flowing at three points viz entry of the lake from Highway side, from your existing STP side and Anandanagar/TC Palya side (crossing bridge point) through storm water drain into the Vengaiahana Kere. Though the above matter was brought to your kind notice in the year 2011, 2015 & 2019 through this office letter cited at ref (1), (4) & (9) respectively. So far no action has been taken by BWSSB to arrest the sewage entry into storm water drain/downstream lake. Hence, you are hereby informed to submit time bound action plan for arresting this inflow of sewage into the said lake **within 7 days** time, failing which action will be initiated as per Law as detailed in this office earlier letter cited at ref (1) & (4).

The receipt of this notice may please be acknowledged.

**Yours faithfully**  
**Sd/-**  
**Environmental Officer**  
**RO-Mahadevapura**

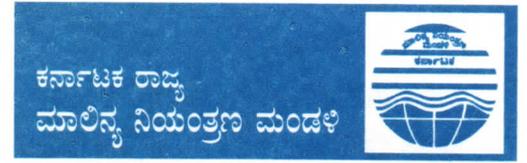
Copy to:

1. The Member Secretary (for the kind attention of CEO-03), KSPCB, for kind information with a request to issue directions to BWSSB in this matter.
2. RSEO, KSPCB, Bangalore East, Nisarga Bhawan, for kind information and with a request to take up the matter with Board Office.
3. Chief Engineer, BBMP-Lakes, BBMP, 2<sup>nd</sup> Floor, Annex building-3, NR Square, Bengaluru-560002 for kind information and to clear the solid waste (garbage) dumped around the lake.
4. Executive Engineer, WWMD, BWSSB, Ombrglr, 3<sup>rd</sup> main road, OMR Layout, Banasavadi, Bengaluru-560043 for kind information and to clear the solid waste (garbage) dumped around the lake.
5. Case file.

**Environmental Officer**  
**RO-Mahadevapura**

Regional Officer : Bangalore - Mahadevapura  
**Karnataka State Pollution Control Board**  
 "Nisarga Bhavana" 3rd Floor, Thimmaiah Road,  
 7th 'D' Cross, Shivanagar, Bengaluru-560 079.  
 Telefax : 080-23224002  
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ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ  
 ಬೆಂಗಳೂರು - ಮಹದೇವಪುರ  
 "ನಿಸರ್ಗ ಭವನ",  
 3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
 7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ,  
 ಬೆಂಗಳೂರು-560 079.



towards a cleaner Karnataka

No: KSPCB/RO-MDP/Vengaiahna Kere/2020-21/633

Date: 23 NOV 2020

To,

**DESPATCHED**

**The Chief Engineer,  
 Bruhath Bangalore Mahanagara Palike(Lakes Division)  
 2<sup>nd</sup> Floor, Annex-3 Building,  
 BBMP Head Office,  
 NR Square, Bengaluru 560 002.**

Sir,

**Subject:** Removal of Solid Waste (Garbage) dumped around Vengaiahnakere (KR Puram Lake),  
 K R Puram Hobli, Bangalore East Taluk, Bangalore - Reg.

**References:**

1. Complaint appeared in news paper received from CM office through BO ltr No. 1835 on 4.7.2017.
2. Letter issued from this office to BBMP & BWSSB ltr No.1576 dtd: 21.1.2019.
3. Complaint ltr from Karnataka Lokayukta received through BO ltr No.6428 dtd: 10.3.2020.
4. Complaint ltr from Karnataka Lokayukta received through BO ltr No.2291 dtd: 16.9.2020.
5. Joint inspection of Vengaiahnakere (KR Puram Lake) by the undersigned along with DEO of this office & EE of, BBMP on 10.11.2020.

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This is to bring to your kind notice that, earlier this office had addressed a letter cited at ref (2) wherein it was informed to initiate suitable action to avoid dumping of solid waste (Garbage) around & into the Vengaiahnakere (KR Puram Lake) and to communicate the action initiated from your end to this office, but so far this office has not received any reply from your end.

Further, the Board has receiving repeated complaints from Karnataka Lokayukta, news items appeared in news papers. Accordingly, the undersigned of this office has jointly inspected Vengaiahnakere (KR Puram Lake) on 10.11.2020 vide ref (5) along with the Executive Engineer of BBMP & observed that, huge quantity of sewage is flowing at three points viz entry of the lake from Highway side, from your existing STP side and Anandanagar/TC Palya side (crossing bridge point) through storm water drain into the Vengaiahana Kere and also huge quantity of solid waste (garbage) dumped around the lake.

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Though the above matter was brought to your kind notice in the year 2019 through this office letter cited at ref (2). So far no action has been taken by BBMP to stop the dumping of solid waste around and into the lake. Hence, you are hereby informed to clear the solid waste dumped all round the lake and depute Marshals to the lake to prevent the illegal dumping of solid waste immediately and to report to this office within 7 day time, failing which action will be initiated as per the Provisions of Environment(Protection)Act,1986.

The receipt of this notice may please be acknowledged.

**Yours faithfully**

Sd/-  
**Environmental Officer**  
**RO-Mahadevapura**

**Copy to:**

1. The Member Secretary (for the kind attention of CEO-03), KSPCB, for kind information with a request to issue directions to BBMP in this matter.
2. RSEO, KSPCB, Bangalore East, Nisarga Bhawan, for kind information and with a request to take up the matter with Board Office.

✓ 3. Case file.

*res*  
**Environmental Officer**  
**RO-Mahadevapura**

*23/4*

Ph : 080-23238458  
Fax : 080-23238300



Email: [centrallab@kspcb.gov.in](mailto:centrallab@kspcb.gov.in)  
Website : <http://kspcb.gov.in>



KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORY

Legal 42(3)/87,E(P)ACT, 1986 RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025 Accredited Testing Laboratory by NABL Vide Certificate Number TC-5487  
ISO 45001:2018 CERTIFIED LABORATORY

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., ನಿಸರ್ಗಭವನ,  
೭ ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೦೦  
K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bangalore - 560079

**ANALYSIS REPORT**

Date: 18-11-2021

NAME OF THE LAKE :	Vengaiahna kere ( KR Puram Lake) KR Puram, Bengaluru East Tq ( East Kodi Direction) Lat: 13°01'01.3"N Long: 77°42'13.8"E	Page 1of 1
SAMPLE COLLECTED BY :	Sri. Yogananda.J.N, DEO, RO: Mahadevapura	DATE OF COMMENCEMENT OF TEST: 11-11-2021
DATE OF COLLECTION :	10-11-2021	DATE OF COMPLETION OF TEST: 17-11-2021
DATE OF RECEIPT :	11-11-2021	SAMPLE REPORT NO: W-2289
PARTICULARS :	Lake water sample	SAMPLE NO : W-2289

Sl. No	Parameters	Unit	Water Quality Criteria					Result	Test Method
			A	B	C	D	E		
1	pH@25° C	-	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	6.6	IS 3025 (Part 11)
2	Conductivity@25° C	µs/cm	-	-	-	-	2250	1239	IS 3025 (Part 14)
3	Dissolved Oxygen	mg/L	6	5	4	4	-	5.1	IS 3025 (Part 38)
4	Biochemical Oxygen Demand (3 days @ 27 ° C)	mg/L	2	3	3	-	-	7.0	IS 3025 (Part 44)
5	Total Coliform	MPN /100ml	50	500	5000	-	-	1600x10 <sup>2</sup>	APHA 23rd edition (9221 A, B,C) 9-68 to 9-75
6	Chemical Oxygen Demand	mg/L	-	-	-	-	-	73	IS 3025 (Part 58)
7	Sodium Absorption Ratio	-	-	-	-	-	26	3.3	IS;11624
8	Free Ammonia	mg/L	-	-	-	1.2	-	BDL	APHA 23rd edition (4500 NH3-D)
9	Boron as B	mg/L	-	-	-	-	2.0	BDL	APHA 23rd edition (4500-B B)
10	Ammonia as N	mg/L	-	-	-	-	-	18.9	IS 3025 (Part 34)
11	Copper as Cu	mg/L	-	-	-	-	-	0.047	APHA 23 <sup>rd</sup> edition (3125B)
12	Zinc as Zn	mg/L	-	-	-	-	-	0.077	
13	Nickel as Ni	mg/L	-	-	-	-	-	0.012	
14	Manganese as Mn	mg/L	-	-	-	-	-	0.277	
15	Total Chromium as Cr	mg/L	-	-	-	-	-	0.012	
16	Iron as Fe	mg/L	-	-	-	-	-	0.501	
17	Cadmium as Cd	mg/L	-	-	-	-	-	BDL	
18	Lead as Pb	mg/L	-	-	-	-	-	0.006	

**INFERENCE** Class "D" – Propagation of Wild Life, Fisheries as per Primary water quality criteria-CPCB

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3. Samples will be stored for a period of 10 days from the date of issue of report.  
4. Decision Rule: "Statement of conformity / non conformity applies only to test results as per standard stipulated by regulatory authority".  
5. BDL: Below Detection Level in mg/L  
Free Ammonia:1.0; Boron as B:0.1; Cadmium:0.001.

*Radha M.N*  
Authorized Signatory (Biological)  
(Radha M.N)  
Assistant Scientific Officer

*GS*  
Authorized Signatory (Chemical)  
(Gouri Golsangi)  
Assistant Scientific Officer

----End of Report---

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Website : <http://kspcb.gov.in>



KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORY

Legal 42(3)/87,E(P)ACT, 1986 RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025 Accredited Testing Laboratory by NABL Vide Certificate Number TC-5487  
ISO 45001:2018 CERTIFIED LABORATORY

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ, ನಿಸರ್ಗಭವನ,  
೭ ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೦೦  
K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bangalore - 560079

**ANALYSIS REPORT**

Date: 18-11-2021

NAME OF THE LAKE :	Vengaiahna kere ( KR Puram Lake) KR Puram, Bengaluru East Tq ( South Direction) Lat: 13°00'52.7"N Long: 77°41'57.4"E	Page 1 of 1
SAMPLE COLLECTED BY :	Sri. Yogananda.J.N, DEO, RO: Mahadevapura	DATE OF COMMENCEMENT OF TEST: 11-11-2021
DATE OF COLLECTION :	10-11-2021	DATE OF COMPLETION OF TEST: 17-11-2021
DATE OF RECEIPT :	11-11-2021	SAMPLE REPORT NO: W-2290
PARTICULARS :	Lake water sample	SAMPLE NO : W-2290

Sl. No	Parameters	Unit	Water Quality Criteria					Result	Test Method
			A	B	C	D	E		
1	pH@25° C	-	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	7.3	IS 3025 (Part 11)
2	Conductivity@25° C	µs/cm	-	-	-	-	2250	967	IS 3025 (Part 14)
3	Dissolved Oxygen	mg/L	6	5	4	4	-	4.9	IS 3025 (Part 38)
4	Biochemical Oxygen Demand (3 days @ 27° C)	mg/L	2	3	3	-	-	6.0	IS 3025 (Part 44)
5	Total Coliform	MPN /100ml	50	500	5000	-	-	920x10 <sup>2</sup>	APHA 23rd edition (9221 A, B,C) 9-68 to 9-75
6	Chemical Oxygen Demand	mg/L	-	-	-	-	-	68	IS 3025 (Part 58)
7	Sodium Absorption Ratio		-	-	-	-	26	3.02	IS;11624
8	Free Ammonia	mg/L	-	-	-	1.2	-	0.33	APHA 23rd edition (4500 NH3-D)
9	Boron as B	mg/L	-	-	-	-	2.0	BDL	APHA 23rd edition (4500-B B)
10	Ammonia as N	mg/L	-	-	-	-	-	19	IS 3025 (Part 34)
11	Copper as Cu	mg/L	-	-	-	-	-	0.001	APHA 23 <sup>rd</sup> edition (3125B)
12	Zinc as Zn	mg/L	-	-	-	-	-	0.016	
13	Nickel as Ni	mg/L	-	-	-	-	-	0.008	
14	Manganese as Mn	mg/L	-	-	-	-	-	0.129	
15	Total Chromium as Cr	mg/L	-	-	-	-	-	BDL	
16	Iron as Fe	mg/L	-	-	-	-	-	0.117	
17	Cadmium as Cd	mg/L	-	-	-	-	-	BDL	
18	Lead as Pb	mg/L	-	-	-	-	-	BDL	

**INFERENCE** Class "D" – Propagation of Wild Life, Fisheries as per Primary water quality criteria-CPCB

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3. Samples will be stored for a period of 10 days from the date of issue of report.  
4. Decision Rule: "Statement of conformity / non conformity applies only to test results as per standard stipulated by regulatory authority".  
5. BDL: Below Detection Level in mg/L  
Boron as B:0.1; Total Chromium:0.001; Cadmium:0.001; Lead:0.002.

*Radha.M.N*  
Authorized Signatory (Biological)  
(Radha M.N)  
Assistant Scientific Officer

*eps*  
Authorized Signatory (Chemical)  
(Gouri Golsangi)  
Assistant Scientific Officer

---End of Report---



KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORY

Legal 42(3)/87,E(P)ACT, 1986 RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025 Accredited Testing Laboratory by NABL Vide Certificate Number TC-5487  
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ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., ನಿಸರ್ಗಭವನ",  
೭ ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೦೦  
K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bangalore - 560079

**ANALYSIS REPORT**

Date: 18-11-2021

NAME OF THE LAKE :	Vengaiahna kere ( KR Puram Lake) KR Puram, Bengaluru East Tq ( West Direction) Lat: 13°00'59.0"N Long: 77°41'44.8"E	Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 11-11-2021
SAMPLE COLLECTED BY :	Sri. Yogananda.J.N, DEO, RO: Mahadevapura	DATE OF COMPLETION OF TEST: 17-11-2021
DATE OF COLLECTION :	10-11-2021	SAMPLE REPORT NO: W-2291
DATE OF RECEIPT :	11-11-2021	
PARTICULARS :	Lake water sample	SAMPLE NO : W-2291

Sl. No	Parameters	Unit	Water Quality Criteria					Result	Test Method
			A	B	C	D	E		
1	pH@25° C	-	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	7.2	IS 3025 (Part 11)
2	Conductivity@25° C	µs/cm	-	-	-	-	2250	936	IS 3025 (Part 14)
3	Dissolved Oxygen	mg/L	6	5	4	4	-	5.3	IS 3025 (Part 38)
4	Biochemical Oxygen Demand (3 days @ 27° C)	mg/L	2	3	3	-	-	5.0	IS 3025 (Part 44)
5	Total Coliform	MPN /100ml	50	500	5000	-	-	1600x10 <sup>3</sup>	APHA 23rd edition (9221 A, B,C) 9-68 to 9-75
6	Chemical Oxygen Demand	mg/L	-	-	-	-	-	52	IS 3025 (Part 58)
7	Sodium Absorption Ratio		-	-	-	-	26	2.9	IS;11624
8	Free Ammonia	mg/L	-	-	-	1.2	-	BDL	APHA 23rd edition (4500 NH3-D)
9	Boron as B	mg/L	-	-	-	-	2.0	BDL	APHA 23rd edition (4500-B B)
10	Ammonia as N	mg/L	-	-	-	-	-	17.6	IS 3025 (Part 34)
11	Copper as Cu	mg/L	-	-	-	-	-	0.009	APHA 23 <sup>rd</sup> edition (3125B)
12	Zinc as Zn	mg/L	-	-	-	-	-	0.044	
13	Nickel as Ni	mg/L	-	-	-	-	-	0.020	
14	Manganese as Mn	mg/L	-	-	-	-	-	0.208	
15	Total Chromium as Cr	mg/L	-	-	-	-	-	0.023	
16	Iron as Fe	mg/L	-	-	-	-	-	0.665	
17	Cadmium as Cd	mg/L	-	-	-	-	-	BDL	
18	Lead as Pb	mg/L	-	-	-	-	-	0.003	

**INFERENCE** Class "D" – Propagation of Wild Life, Fisheries as per Primary water quality criteria-CPCB

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3. Samples will be stored for a period of 10 days from the date of issue of report.  
4. Decision Rule: "Statement of conformity / non conformity applies only to test results as per standard stipulated by regulatory authority".  
5. BDL: Below Detection Level in mg/L  
Free Ammonia:1.0; Boron as B:0.1; Cadmium:0.001.

*Radha M.N*  
Authorized Signatory (Biological)  
(Radha M.N)  
Assistant Scientific Officer

*GS*  
Authorized Signatory (Chemical)  
(Gouri Golsangi)  
Assistant Scientific Officer

----End of Report----

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ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., ನಿಸರ್ಗಭವನ",  
೭ ನೇ 'ಡಿ'ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಾiah ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೦೦  
K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bangalore - 560079

**ANALYSIS REPORT**

Date: 18-11-2021

NAME OF THE LAKE :	Vengaiahna kere ( KR Puram Lake) KR Puram, Bengaluru East Tq ( North Direction) Lat: 13°01'05.2"N Long: 77°41'48.3"E	Page 1of 1 DATE OF COMMENCEMENT OF TEST: 11-11-2021
SAMPLE COLLECTED BY :	Sri. Yogananda.J.N, DEO, RO: Mahadevapura	DATE OF COMPLETION OF TEST: 17-11-2021
DATE OF COLLECTION :	10-11-2021	SAMPLE REPORT NO: <b>W-2292</b>
DATE OF RECEIPT :	11-11-2021	
PARTICULARS :	Lake water sample	SAMPLE NO : <b>W-2292</b>

Sl. No	Parameters	Unit	Water Quality Criteria					Result	Test Method
			A	B	C	D	E		
1	pH@25° C	-	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5	7.5	IS 3025 (Part 11)
2	Conductivity@25° C	µs/cm	-	-	-	-	2250	1018	IS 3025 (Part 14)
3	Dissolved Oxygen	mg/L	6	5	4	4	-	5.1	IS 3025 (Part 38)
4	Biochemical Oxygen Demand (3 days @ 27° C)	mg/L	2	3	3	-	-	<b>6.0</b>	IS 3025 (Part 44)
5	Total Coliform	MPN /100ml	50	500	5000	-	-	<b>540x10<sup>3</sup></b>	APHA 23rd edition (9221 A, B,C) 9-68 to 9-75
6	Chemical Oxygen Demand	mg/L	-	-	-	-	-	60	IS 3025 (Part 58)
7	Sodium Absorption Ratio		-	-	-	-	26	2.72	IS;11624
8	Free Ammonia	mg/L	-	-	-	1.2	-	0.37	APHA 23rd edition (4500 NH3-D)
9	Boron as B	mg/L	-	-	-	-	2.0	BDL	APHA 23rd edition (4500-B B)
10	Ammonia as N	mg/L	-	-	-	-	-	21	IS 3025 (Part 34)
11	Copper as Cu	mg/L	-	-	-	-	-	BDL	APHA 23 <sup>rd</sup> edition (3125B)
12	Zinc as Zn	mg/L	-	-	-	-	-	0.015	
13	Nickel as Ni	mg/L	-	-	-	-	-	0.007	
14	Manganese as Mn	mg/L	-	-	-	-	-	0.019	
15	Total Chromium as Cr	mg/L	-	-	-	-	-	BDL	
16	Iron as Fe	mg/L	-	-	-	-	-	0.086	
17	Cadmium as Cd	mg/L	-	-	-	-	-	BDL	
18	Lead as Pb	mg/L	-	-	-	-	-	BDL	

**INFERENCE**

**Class "D" – Propagation of Wild Life, Fisheries as per Primary water quality criteria-CPCB**

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4. Decision Rule: "Statement of conformity / non conformity applies only to test results as per standard stipulated by regulatory authority".  
5. BDL: Below Detection Level in mg/L  
Boron as B:0.1; Copper:0.001;Total Chromium:0.001; Cadmium:0.001; Lead:0.002.

*Radha M.N.*  
**Authorized Signatory (Biological)**  
(Radha M.N)  
Assistant Scientific Officer

*Gouri Golsangi*  
**Authorized Signatory (Chemical)**  
(Gouri Golsangi)  
Assistant Scientific Officer

----End of Report-----



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ

**Karnataka State Pollution Control Board  
Central Environmental Laboratory**

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ",  
7<sup>ನೇ</sup> ಡಿ ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೭೯

K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> 'D' Main Road, Thimmaiah  
Road, Shivanagar,  
Bangalore-560079.

**ANALYSIS REPORT**

**Date: 23-11-2021**

NAME OF THE LOCATION :	Vengaiyana Kere / KR Puram Lake ( Sample No. 01), Bengaluru East Taluk. Lat: 13°00'52.4"N Long: 77°41'58.7"E (South Side)	Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 15-11-2021
SAMPLE COLLECTED BY :	Sri. Yogananda.J.N, DEO, RO: Mahadevapura	DATE OF COMPLETION OF TEST: 23-11-2021
DATE OF COLLECTION :	12-11-2021	SAMPLE REPORT NO: <b>W-2293</b>
DATE OF RECEIPT :	12-11-2021	
PARTICULARS :	Lake silt / Sediment sample collected from surface ( Top slit )	SAMPLE NO : <b>W-2293</b>

SI No.	Parameters	Unit	Results	Test Method
1.	Cadmium as Cd	mg/ Kg	0.79	APHA 23 <sup>rd</sup> edition (3125B) & USEPA - 3050B
2.	Copper as Cu	mg/Kg	92.5	
3.	Lead as Pb	mg/Kg	57.6	
4.	Total Chromium as Cr	mg/Kg	44.9	
5.	Nickel as Ni	mg/ Kg	29.74	
6.	Zinc as Zn	mg/ Kg	249.5	
7.	Iron as Fe	mg/ Kg	29389	
8.	Manganese as Mn	mg/ Kg	338	
9.	Arsenic	mg/ Kg	3.81	
10.	Barium	mg/ Kg	401.7	
11.	Mercury	µg/ Kg	BDL	
12.	Selenium	mg/ Kg	3.55	
13.	Silver	mg/ Kg	2.89	
14.	Antimony	mg/ Kg	BDL	
15.	Beryllium	mg/ Kg	0.55	
16.	Cobalt	mg/ Kg	8.11	
17.	Molybdenum	mg/ Kg	29.74	
18.	Thallium	mg/ Kg	0.19	
19.	Vanadium	mg/ Kg	49.1	
20.	Boron	mg/ Kg	BDL	APHA 23 <sup>rd</sup> edition (4500-B B) & USEPA - 3050B
21.	Hexavalent Chromium	mg/ Kg	BDL	APHA 23 <sup>rd</sup> edition(4500 Cr B) & USEPA - 3050B

Note: 1. The above results pertain only to the sample tested.

2. The Report shall not be reproduced without the written approval of Head of the laboratory.

3. Samples will be stored for a period of 15 days from the date of dispatch of report.

4. BDL: Below Detection Level in mg/L.

Mercury : 0.001; Antimony:0.001; Boron as B:0.1; Hexavalent Chromium:0.05.

  
Section Head  
Water Testing Laboratory

---End of Report---

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Website : <http://kspcb.gov.in>

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ  
**Karnataka State Pollution Control Board**  
**Central Environmental Laboratory**

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ",  
7<sup>ನೇ</sup> ಡಿ ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079

K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> 'D' Main Road, Thimmaiah  
Road, Shivanagar,  
Bangalore-560079.

**ANALYSIS REPORT**

Date: 23-11-2021

NAME OF THE LOCATION :	Vengaiyana Kere / KR Puram Lake ( Sample No. 02), Bengaluru East Taluk. Lat: 13°01'01.2"N Long: 77°42'13.4"E (East Side)	Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 15-11-2021
SAMPLE COLLECTED BY :	Sri. Yogananda.J.N, DEO, RO: Mahadevapura	DATE OF COMPLETION OF TEST: 23-11-2021
DATE OF COLLECTION :	12-11-2021	SAMPLE REPORT NO: W-2294
DATE OF RECEIPT :	12-11-2021	
PARTICULARS :	Lake silt / Sediment sample collected from surface ( Top slit )	SAMPLE NO : W-2294

Sl No.	Parameters	Unit	Results	Test Method
1.	Cadmium as Cd	mg/ Kg	0.97	APHA 23 <sup>rd</sup> edition (3125B) & USEPA - 3050B
2.	Copper as Cu	mg/Kg	112.7	
3.	Lead as Pb	mg/Kg	87.8	
4.	Total Chromium as Cr	mg/Kg	45.9	
5.	Nickel as Ni	mg/ Kg	28.28	
6.	Zinc as Zn	mg/ Kg	301.7	
7.	Iron as Fe	mg/ Kg	23946	
8.	Manganese as Mn	mg/ Kg	312	
9.	Arsenic	mg/ Kg	3.97	
10.	Barium	mg/ Kg	425.7	
11.	Mercury	µg/ Kg	BDL	
12.	Selenium	mg/ Kg	5.55	
13.	Silver	mg/ Kg	6.48	
14.	Antimony	mg/ Kg	0.32	
15.	Beryllium	mg/ Kg	0.59	
16.	Cobalt	mg/ Kg	8.22	
17.	Molybdenum	mg/ Kg	8.59	
18.	Thallium	mg/ Kg	0.24	
19.	Vanadium	mg/ Kg	57.7	
20.	Boron	mg/ Kg	BDL	APHA 23 <sup>rd</sup> edition (4500-B B) & USEPA - 3050B
21.	Hexavalent Chromium	mg/ Kg	BDL	APHA 23 <sup>rd</sup> edition(4500 Cr B) & USEPA - 3050B

- Note: 1. The above results pertain only to the sample tested.  
2. The Report shall not be reproduced without the written approval of Head of the laboratory.  
3. Samples will be stored for a period of 15 days from the date of dispatch of report.  
4. BDL: Below Detection Level in mg/L.  
Mercury : 0.001; Boron as B:0.1; Hexavalent Chromium:0.05.

  
Section Head  
Water Testing Laboratory

---End of Report---

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Website : <http://kspcb.gov.in>

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ  
**Karnataka State Pollution Control Board**  
**Central Environmental Laboratory**

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ",  
7<sup>ನೇ</sup> ಡಿ ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೭೯

K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> 'D' Main Road, Thimmaiah  
Road, Shivanagar,  
Bangalore-560079.

**ANALYSIS REPORT**

Date: 23-11-2021

NAME OF THE LOCATION :	Vengaiyana Kere / KR Puram Lake ( Sample No. 03), Bengaluru East Taluk. Lat: 13°01'04.9"N Long: 77°41'48.3"E (North Side)	Page 1 of 1
SAMPLE COLLECTED BY :	Sri. Yogananda.J.N, DEO, RO: Mahadevapura	DATE OF COMMENCEMENT OF TEST: 15-11-2021
DATE OF COLLECTION :	12-11-2021	DATE OF COMPLETION OF TEST: 23-11-2021
DATE OF RECEIPT :	12-11-2021	SAMPLE REPORT NO: W-2295
PARTICULARS :	Lake silt / Sediment sample collected from surface ( Top slit )	SAMPLE NO : W-2295

SI No.	Parameters	Unit	Results	Test Method
1.	Cadmium as Cd	mg/ Kg	0.23	APHA 23 <sup>rd</sup> edition (3125B) & USEPA - 3050B
2.	Copper as Cu	mg/Kg	34.7	
3.	Lead as Pb	mg/Kg	22.5	
4.	Total Chromium as Cr	mg/Kg	17.4	
5.	Nickel as Ni	mg/ Kg	8.65	
6.	Zinc as Zn	mg/ Kg	79.1	
7.	Iron as Fe	mg/ Kg	10452	
8.	Manganese as Mn	mg/ Kg	135.9	
9.	Arsenic	mg/ Kg	1.24	
10.	Barium	mg/ Kg	120.4	
11.	Mercury	µg/ Kg	BDL	
12.	Selenium	mg/ Kg	1.83	
13.	Silver	mg/ Kg	2.46	
14.	Antimony	mg/ Kg	0.13	
15.	Beryllium	mg/ Kg	0.23	
16.	Cobalt	mg/ Kg	2.99	
17.	Molybdenum	mg/ Kg	0.42	
18.	Thallium	mg/ Kg	0.10	
19.	Vanadium	mg/ Kg	16.8	
20.	Boron	mg/ Kg	BDL	APHA 23 <sup>rd</sup> edition (4500-B B) & USEPA - 3050B
21.	Hexavalent Chromium	mg/ Kg	BDL	APHA 23 <sup>rd</sup> edition(4500 Cr B) & USEPA - 3050B

- Note: 1. The above results pertain only to the sample tested.  
2. The Report shall not be reproduced without the written approval of Head of the laboratory.  
3. Samples will be stored for a period of 15 days from the date of dispatch of report.  
6. BDL: Below Detection Level in mg/L.  
. Mercury : 0.001; Boron as B:0.1; Hexavalent Chromium:0.05.

  
Section Head  
Water Testing Laboratory

Ph : 080-23238458  
Fax : 080- 23238300



Email : [centrallab@kspcb.gov.in](mailto:centrallab@kspcb.gov.in)  
Website : <http://kspcb.gov.in>

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K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> 'D' Main Road, Thimmaiah  
Road, Shivanagar,  
Bangalore-560079.

**ANALYSIS REPORT**

**Date: 23-11-2021**

NAME OF THE LOCATION :	Vengaiyana Kere / KR Puram Lake ( Sample No. 04), Bengaluru East Taluk. Lat: 13°00'59.6"N Long: 77°41'44.8"E (West Side)	Page 1 of 1 DATE OF COMMENCEMENT OF TEST: 15-11-2021
SAMPLE COLLECTED BY :	Sri. Yogananda.J.N, DEO, RO: Mahadevapura	DATE OF COMPLETION OF TEST: 23-11-2021
DATE OF COLLECTION :	12-11-2021	SAMPLE REPORT NO: <b>W-2296</b>
DATE OF RECEIPT :	12-11-2021	
PARTICULARS :	Lake silt / Sediment sample collected from surface ( Top slit )	SAMPLE NO : <b>W-2296</b>

SI No.	Parameters	Unit	Results	Test Method
1.	Cadmium as Cd	mg/ Kg	0.14	APHA 23 <sup>rd</sup> edition (3125B) & USEPA – 3050B
2.	Copper as Cu	mg/Kg	29.6	
3.	Lead as Pb	mg/Kg	24.1	
4.	Total Chromium as Cr	mg/Kg	17.3	
5.	Nickel as Ni	mg/ Kg	7.97	
6.	Zinc as Zn	mg/ Kg	61.7	
7.	Iron as Fe	mg/ Kg	14062	
8.	Manganese as Mn	mg/ Kg	184.8	
9.	Arsenic	mg/ Kg	1.27	
10.	Barium	mg/ Kg	163.4	
11.	Mercury	µg/ Kg	BDL	
12.	Selenium	mg/ Kg	2.67	
13.	Silver	mg/ Kg	1.31	
14.	Antimony	mg/ Kg	BDL	
15.	Beryllium	mg/ Kg	0.45	
16.	Cobalt	mg/ Kg	4.55	
17.	Molybdenum	mg/ Kg	BDL	
18.	Thallium	mg/ Kg	0.27	
19.	Vanadium	mg/ Kg	24.2	
20.	Boron	mg/ Kg	BDL	APHA 23 <sup>rd</sup> edition (4500-B B) & USEPA – 3050B
21.	Hexavalent Chromium	mg/ Kg	BDL	APHA 23 <sup>rd</sup> edition(4500 Cr B) & USEPA – 3050B

- Note:** 1. The above results pertain only to the sample tested.  
2. The Report shall not be reproduced without the written approval of Head of the laboratory.  
3. Samples will be stored for a period of 15 days from the date of dispatch of report.  
4. BDL: Below Detection Level in mg/L.  
Mercury : 0.001; Antimony:0.001; Boron as B:0.1; Hexavalent Chromium:0.05.

**Section Head**  
**Water Testing Laboratory**

Sediment Analysis results of KR Puram lake (samples collected on 12.11.2021)

SAMPLE DETAILS		TOTAL METALS- ANALYZED-RESULT-(mg/Kg)																				
Sample Code No	Sample Description	Beryllium	Boron	Vanadium	Chromium	Manganese	Iron	Cobalt	Nickel	Copper	Zinc	Arsenic	Selenium	Molybdenum	Silver	Cadmium	Antimony	Barium	Mercury	Thallium	Lead	Hexavalent Chromium
South side 13 00 52.4 N 77 41 58.7 E	KR Puram lake (sample:1) top silt	0.55	BDL	49.10	44.90	338.00	29389.00	8.11	29.74	92.50	249.50	3.81	3.55	29.74	2.89	0.79	BDL	401.70	BDL	0.19	57.60	BDL
East side 13 01 01.2 N 77 42 13.4 E	KR Puram lake (sample:1) top silt	0.59	BDL	57.70	45.90	312.00	23946.00	8.22	28.28	112.70	301.70	3.97	5.55	8.59	6.48	0.97	0.32	425.70	BDL	0.24	87.80	BDL
North side 13 01 04.9 N 77 41 48.3 E	KR Puram lake (sample:1) top silt	0.23	BDL	16.80	17.40	135.90	10452.00	2.99	8.65	34.70	79.10	1.24	1.83	0.42	2.46	0.23	0.13	120.40	BDL	0.10	22.50	BDL
West side 13 00 59.6 N 77 41 44.8 E	KR Puram lake (sample:1) top silt	0.45	BDL	24.20	17.30	184.80	14062.00	4.55	7.97	29.60	61.70	1.27	2.67	BDL	1.31	0.14	BDL	163.40	BDL	0.27	24.10	BDL
HW (levels schedule II, HW Rules, 2008		50	-	5000	-	-	-	5000	5000	5000	20000	50	50	5000	5000	50	50	20000	50	50	5000	50
SWM Rules, 2016 (Organic compost)		-	-	-	50	-	-	-	50	300	1000	10	-	-	-	5	-	-	0.15	-	100	-

  
 Environmental Officer  
 Regional Office-Mahadevapura, KSPCB



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**Karnataka State Pollution Control Board**

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ  
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No. PCB/WMC/SWM/24/2021/ 4468

Date: 04 DEC 2021

**MEMO**

**Sub.:** Submission of report to Hon'ble National Green Tribunal (NGT) w.r.t KR Puram lake

**Ref.:** Order passed by Hon'ble NGT on 27.10.2021 with respect to Original Application No.222 of 2021.

\*\*\*\*

With respect to above subject please find herein enclosed action taken report with respect to directions issued by Hon'ble NGT in OA No. 606/2018. You are hereby called upon to submit action taken report.

  
MEMBER SECRETARY  
KSPCB



To,  
Regional Officer  
KSPCB  
Mahadevapura

Encl: As above

**Action Taken Report with respect to directions issued by Hon'ble  
NGT in OA No. 606/2018 in the Matter of  
Garbage disposal by Bruhath Bengaluru Mahanagara Palike**

**Submitted by**

**Karnataka State Pollution Control Board  
Parisara Bhavana, 49, Church Street, Bengaluru**

**1. Preamble**

Sri. J.Jagan Kumar, resident of Bengaluru has filed petition/application at Hon'ble NGT, Southern Zone (SZ), Chennai with regard to the dumping of waste and discharge of untreated sewage into Vengayyana Kere/K.R Puram Lake/Tank.

The Hon'ble NGT has passed an order dated 27.10.2021 with respect to Original Application No.222 of 2021 regarding the above allegations made by the applicant.

In the said order, Hon'ble NGT has appointed a Joint Committee and has directed this Joint Committee to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. In the said order, one of the direction given is as below:

"Whether Municipal Solid Waste(Management and Handling) Rules-2016 are being followed by the BBMP in that area and the directions issued by the Hon'ble NGT in OA No.606/2018 have been complied with and if not, what is the nature of action taken by the KSPCB in this regard against the local bodies".

**2. Understanding of the Issue**

In furtherance of direction issued by the Hon'ble National Green Tribunal (NGT) for Implementation and compliance of the Solid Waste Management (SWM) Rules, 2016 several meetings were held more particularly in respect of (BBMP) under the Chairmanship of Hon'ble Chairman State Level Committee (SLC) (Constituted As Per Hon'ble NGT, Principal Bench, New Delhi Order O.A. No. 606/2018).

It is mandatory for every local body to comply with SWM Rules, 2016. All the local bodies in the country were required to implement the SWM Rules, 2016 with 3 years period from the date

of notification of the Rules. However for one or reasons some of the local bodies were not able to effectively implement these Rules. In this regard several meetings and inspection were conducted to ensure the early implementation of the rules.

From amongst local bodies BBMP is a major contributor of solid waste as more than ½ of the total generation of waste in state is generated by the BBMP. Hence special attention and focus was given to BBMP waste Management. In furtherance several meetings suggestion and direction were issued and sought for timeline implementation of the rules. It was the mandatory requirement that, every local body must comply and implement the rules within a period of three years from the date of notification. The said period has already lapsed. However the NGT has extended the time at the request of the state.

In this regard several meetings were held with the BBMP authorities reviewing the progress made in the SWM which includes Construction and Demolition (C&D) waste management, plastic waste management, Bio-Medical Waste (BMW) management, e-waste management, Hazardous waste management etc. Having regard to the seriousness of the consequence of non-compliance.

Government of Karnataka has formed District Level Special Task Force (DLSTF) in each district under the chairmanship of District Commissioner.

As per rule 12 of SWM Rules, 2016, duties of District Magistrate or District Collector or Deputy Commissioner is given below

*- The District Magistrate or District Collector or as the case may be , the Deputy Commissioner shall, -*

*(a) facilitate identification and allocation of suitable land as per clause (f) of rules 11 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge of State Urban Development Department within one year from the date of notification of these rules;*

*(b) review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and secretary-in-charge of the State Urban Development.*

### **3. Steps taken by KSPCB**

KSPCB through its network of regional offices has regularly inspected the facility operated by BBMP. For any noncompliance observed board has issued notices, directions and conducted personal hearing.

In furtherance of direction issued by the Hon'ble National Green Tribunal (NGT) for implementation of compliance of the Solid Waste Management (SWM) Rules, 2016 frequent meeting were held more particularly in respect of (BBMP). As generation of solid waste in

Bengaluru is more than half the solid waste generated in the entire state, it is in this regard there was a need to give special attention with regard to solid waste management by the BBMP.

Maintaining the beauty of Bengaluru is of the paramount consideration not only from the point of being a capital city of the state but also being a hub of information technology. It is not only recognized and identified at the national level but also at international level for future development and also from the point of investment, maintaining of beauty and greenery as a clean city assumes importance. It is in this regard more focus was made on Bengaluru in respect of waste management particularly relating to SWM.

Even otherwise in law BBMP is required to comply with the SWM Rules, 2016 under which every local body must comply and implement the rules within a period of three years from the date of notification of the said rules. The said period has already expired. However the NGT has extended the time at the request of the state.

In this regard several meetings were held under the chairmanship of Hon'ble chairman of State Level Committee (SLC) (Constituted as per Hon'ble NGT, Principal Bench, New Delhi Order O.A.No. 606/2018) held several meetings with BBMP officials reviewing the progress made in the SWM which includes Construction and Demolition (C&D) waste management, plastic waste management, Bio-Medical Waste (BMW) management, e-waste management, Hazardous waste management.

Some of the important directions issued to BBMP are :

**Directions issued in meeting held on 20.01.2021**

1. BBMP shall take immediate action to install leachate treatment plants in all the waste processing plants/land fill sites and action plan for the same be submitted within 30 days
2. As the waste segregation percentage is very poor, the BBMP shall achieve 100% segregation ward wise by 31.03.2021 and shall submit an action plan within 07 days from the date of receipt of this resolution
3. BBMP shall take immediate action to install GPS to all waste carrying vehicles and shall give the API of vehicles to KSPCB for monitoring vehicles in the command and control center and also to make geo fencing to avoid illegal dumping etc.
4. BBMP shall immediately notify the vehicles for carrying C&D waste in the media by giving public notice and shall take action against vehicles carrying C&D waste illegally
5. BBMP shall take immediate action for bio-mining the legacy waste stored in waste processing sites as per the CPCB guidelines and complete the same within 31.03.2021. An action plan for the same be submitted within 15 days, from the date of receipt of this proceedings through mail.
6. BBMP shall strictly follow and comply with SWM Rules in the matter of disposal of Solid Waste and Other Waste as per Rules at the earliest

**Directions issued in meeting held on 22.07.2021**

1. BBMP shall provide ward wise status report and action plan which will have following information
  - i. Duties and responsibility of Special commissioner, Joint commissioners, Superintendents and subsequent staff with respect to solid waste management

- ii. Extent of waste generated, segregated, processed
  - iii. Number of bulk generators
  - iv. Waste transportation – number of vehicles, type of vehicle, status of GPS tracking and geofencing
2. BBMP shall provide ward wise status report and action taken report on including reason for not enforcing
- i. User fee levied as per Rule 4(3) of The Municipal Solid Waste Management Rules, 2016
  - ii. License to organise an event or gathering of more than one hundred persons as per Rule 4(4) of The Municipal Solid Waste Management Rules, 2016 – current practice, fee collected, license issued
  - iii. Compliance to rule 4 of The Municipal Solid Waste Management Rules, 2016 by house hold
  - iv. Illegal bulk generator/collector/processor
  - v. Dry waste collection centers and quantity collected
  - vi. Mandate made to impose Rule 4(4) of The Municipal Solid Waste Management Rules, 2016 in developed residential areas with high income
  - vii. Road/Street Sweeping, collection, disposal
  - viii. Compliance to rule 4(7) of The Municipal Solid Waste Management Rules, 2016 by gated community (including apartments; quarters of government, semi government, government undertaking and armed forces)
  - ix. Compliance to rule 4(5) of The Municipal Solid Waste Management Rules, 2016 by street vendors

BBMP officials are yet to submit compliance report.

To further lay stress on this important issue, a Demi official letter was addressed to Chief Commissioner BBMP inviting his attention to the matter (**Annexure II**).

  
 ✓ MEMBER SECRETARY  
 KSPCB

## **Annexure I**

### **Duties and Responsibilities of BBMP as per the Solid Waste Management Rules, 2016**

BBMP is one of the Urban Local Body (ULB) in Karnataka and shall comply with Rules 15 of the Waste Management Rules, 2016. The said rule is reproduced below:

#### ***Rule 15 Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.- :***

- (a) *prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;*
- (b) *arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;*
- (c) *establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;*
- (d) *facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;*
- (e) *frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;*
- (f) *prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;*
- (g) *direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body;*
- (h) *setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black;*
- (i) *establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal.*

*Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres;*

*(j) ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;*

*(k) direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;*

*(l) provide training on solid waste management to waste-pickers and waste collectors;*

*(m) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;*

*(n) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;*

*(o) set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;*

*(p) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;*

*(q) transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste;*

*(r) transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;*

*(s) transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;*

*(t) involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility;*

*(u) phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction.*

*Incentives may be provided to recycling initiatives by informal waste recycling sector.*

*(v) facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as*

*a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;*

*b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;*

- (w) undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;
- (x) make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;
- (y) make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;
- (z) submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;
- (za) prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;
- (zb) the annual report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year;
- (zc) educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;
- (zd) ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;
- (ze) ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and
- (zf) frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and
- (zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-
- (i) not to litter;
  - (ii) minimise generation of waste;
  - (iii) reuse the waste to the extent possible;
  - (iv) practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
  - (v) practice home composting, vermi-composting, bio-gas generation or community level composting;
  - (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for nonbiodegradable waste;
  - (vii) storage of segregated waste at source in different bins;

- (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and*
- (ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.*
- (zh) stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over;*
- (zi) allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;*
- (zj) investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;*
- (zk) in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.*

*Annexure II*

*Demi Official Letter Written to Sri. Gaurav Gupta, Chief  
Commissioner of BBMP to Take Action Against Erring  
Officers/Staff/Contractors*



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
Karnataka State Pollution Control Board

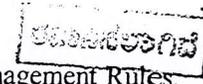


“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
“Parisara Bhavan”, 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. PCB/WMC/357/MSW/ 2208

Date: 13 AUG 2021

Respected Sri Gauravgupta ji,



Your kind attention is drawn to the responsibility of local body in the Solid Waste Management Rules, 2016. But in spite of passing five years since notifying these rules, several major deviations has been noticed in executing the responsibility by Bruhat Bengaluru Mahanagara Palike (BBMP). Board on several occasions has brought such deviations to notice of your colleagues and your kind authority.

Any noncompliance to the Solid Waste Management Rules, 2016 is punishable under the Environment (Protection) Act, 1986. Penalty for contravention of the provisions of the Act and the rules, orders and directions is clearly mentioned in Section 15. of the said act.

Regional Officers of Board are empowered under section 19 of Environment Protection Act, 1986 to lodge complaint in court of law and they are protected under section 18 of same act for action taken in good faith. Further court can take cognizance of offence under section 19 of the said act from any person who has given notice of not less than sixty days, in the manner prescribed, of the alleged offence and of his intention to make a complaint, to the Central Government or the authority or officer authorised by the said act.

As your kind authority know, as per section 17 of Environment Protection Act, 1986 head of the Department liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

Hence your kind authority is requested to exercise all due diligence to prevent the deviation in executing the responsibly of BBMP with respect to the Solid Waste Management Rules, 2016 by taking action against erring officers/staff/contractors in all cases/locations and in following specific locations:

- Municipal Solid Waste landfill site of BBMP in the Quarry pits located at Sy.No.2, of Mittaganahalli Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru Urban District; and
- Municipal Solid Waste landfill site of BBMP in the Quarry pits located at Sy.No.13 of Bellahalli Village, Bengalurur North Taluk, Bengalurur Urban District

Yours faithfully

(Srinivasulu)

MEMBER SECRETARY

To  
Sri. Gaurav Gupta, I.A.S  
Chief Commissioner  
Bruhat Bengaluru Mahanagara Palike  
N R Suare, Hudson Circle  
Bengaluru